BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN OA No. 78 of 2021

Ramesh Malik & Anr. .....Applicant

Versus

Union of India & Ors. .....Respondents

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Place: Panchkula
Dated: 24/11/2021

Sameer Pal Srow, IAS (Retd.)
Chairman, State Environment Impact Assessment Authority, Haryana

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Status Report by way of affidavit of Sameer Pal Srow, IAS (Retd.), Chairman, State Environment Impact Assessment Authority, Haryana in compliance of order dated 15.06.2021 passed by this Hon'ble Tribunal.

1. That deponent is fully conversant with all the facts of the case and competent to file status report by way of affidavit.

2. That State of Haryana through State Environment Impact Assessment Authority is committed to provide clean and healthy environment to people, animals, flora and fauna by regulating the various project and activities in State of Haryana in respect to impact over environment. To achieve the objectives of Article 48A of the Constitution of India and in exercise of power conferred under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 State Environment Impact Assessment Authority (SEIAA) was constituted under Rule 3 of Environment Impact Assessment Notification dated 14.09.2006.

3. That Hon'ble NGT while hearing the afore-stated Original Application vide its order dated 25.03.2021 was pleased to issue the following directions: -

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"……

1. *Grievance in this application is against extension of Environment Clearance (EC) granted by State Environment Impact Assessment Authority (SEIAA), Haryana on 05.01.2021 in favour of M/s. Amarnath Aggarwal Investments (P) Limited, under entry 8 (b) of EIA Notification, 2006 for the construction project. It is stated that SEIAA is not competent for grant of such EC as there are 2 sanctuaries namely Bir Shikargah Wildlife Sanctuary and Khol-Hai-Raitan Wildlife Sanctuary at a distance of 3.90 km and 1.6 km, as mentioned in the letter dated 04.11.2009, by the Divisional Forest Officer, Morni, Pinjore. The earlier EC expired on 24.03.2017. Fresh EC has been granted subject to clearance under the Wildlife (Protection) Act, 1972. The project proponent applied for EC on 03.11.2020 which was forwarded to SEAC which accepted the same on 05.11.2020. On that basis, SEIAA granted 2 EC on 05.01.2021. DG, Town and Country Planning given approval for the projects, as revised building plans.*

2. *In view of the above averments, it will be appropriate that the matter is examined by a joint Committee of the SEIAA, Haryana and the Chief Wildlife Warden, Haryana within one month and such further action may be taken as may be found necessary, following due process of law.*

The Application is disposed of."

4. That Hon'ble tribunal while hearing the Execution Application in Original Application vide its order dated 15.06.2021passed the following directions:-

"……

2. *According to the applicant,the joint committee has failed to look into the matter and take any action.*

2 4 NOV 2021

3.*Though none appears for the applicant, we consider it appropriate to require the SEIAA, Haryana & the Chief Wildlife Warden, Haryana to file a status report in the*

matter by e-mail before the next date at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF……."

5. That undersigned has assumed the charge as Chairman, State Environment Impact Assessment Authority, Haryana on 22.09.2021.

6. That to ensure the compliance of directions issued by Hon'ble Tribunal, Sh. M.L. Rajwanshi, IFS, Chief Conservator of Forest (Wildlife), Panchkula and Sh. Shyam Sunder, Deputy Chief Wildlife Warden, Haryana were nominated by Principle Chief Conservator of Forest & Chief Wildlife Warden, Haryana vide letter dated 09.04.2021 and Sh. R.K. Sapra, IFS(Retd.), Member, State Expert Appraisal Committee (SEAC) was nominated on behalf of SEIAA, Haryana vide letter dated 26.04.2021 to look into the matter and submit factual report on the same. Copies of letter dated 09.04.2021 and 26.04.2021 are hereby annexed **as Annexure A/1 & A/2.**

7. That O/o Chief Conservator of Forest (Wildlife), Panchkula vide letter No. 233 dated 16.06.2021 submitted in-house report of the 2 members committee i.e. Sh. M.L. Rajvanshi and Sh. Shyam Sunder as nominated vide letter dated 09.04.2021 containing detailed observations and comments of committee with relevant documents to Chairperson, SEIAA for consideration. **Copy of in-house comments is hereby annexed as Annexure A/3.**

8. That joint committee constituted in compliance of directions of NGT submitted its inspection report vide letter dated 15.09.2021. However, the perusal of comments submitted by Chief Wildlife Warden and Inspection report submitted by joint committee reveals that both comments and inspection report are inconsistent with each other. **Copy of inspection report is hereby annexed as Annexure A/4.**

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9. That after having gone through the report of the joint committee and inhouse comments supplied by Forest Department, it is being felt that there is discernible contradiction and inconsistency in the point of conclusions drawn by both i.e. the committee & Forest Department.

10. That in view of the position explained in para no. 9 above, it is being felt that matter needs to be re-enquired from a fresh joint committee having representatives from Chief Wild Life Warden, Forest Department Haryana and SEIAA Haryana to adjudicate the matter meticulously as per directions.

11. Moreover, the Joint Committee has further failed to afford an opportunity of being heard to Project Proponent and Applicant to present their submissions before the committee and incorporate same in the inspection report itself.

In the light of above, it is humbly prayed that 8 weeks times may kindly be granted for constitution of fresh committee to get the matter re-enquired and further time of 3 weeks to adjudicate upon the matter in compliance of directions or in alternate to kindly constitute a fresh joint committee to enable the deponent to comply with the directions of this Hon'ble Tribunal.

S. no 3168
24 NOV 2021

Place: Panchkula
Dated: 24/11/2021

Sameer Pal Srow, IAS (Retd.)
Chairman, State Environment Impact Assessment Authority, Haryana

ATTESTED

NEERA RANI
Notary, Panchkula

Verification:

Verified that the contents of Para No. 1 to 11 of the Action Taken Report by way of affidavit are true and correct to my knowledge as per information derived from the official records. No part of it is false and nothing material has been concealed therein.

Place: Panchkula
Dated: 24/11/2021

Sameer Pal Srow, IAS (Retd.)
Chairman, State Environment Impact Assessment Authority, Haryana

NOTARY GOVT. OF INDIA Panchkula (Hr.)

ATTESTED
NEERA RANI
Notary, Panchkula

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Forests & Wildlife Department, Govt. of Haryana
O/o PCCF & Chief Wildlife Warden, Haryana, Panchkula

Plot No. C-18, Van Bhawan, Sector-6, Panchkula. Phone No. 0172-2561224, 2583682 E-mail : pccf.cww-hfd@hry.gov.in

No. 60 Dated: 09/04/2021

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12/04/2021

To

Member Secretary,
State Level Environment Impact,
Assessment Authority, Haryana, Panchkula

Sub: Submission of copy of the Order dated 25.03.2021 passed by National Green Tribunal in Original Application No. 78 of 2021 titled as Ramesh Malik & Anr. Versus Union of India and others for compliance.

NSC (Bury)
12/4

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In reference to the Order dated 25.03.2021 passed by Nattional Green Tribunal in Original Application No.78 of 2021 titled as Ramesh Malik & Anr. Versus Union of India and others, Sh. M.L. Rajvanshi, IFS, Chief Conservator of Forest (Wildlife), Panchkula and Sh. Shyam Sunder, Deputy Chief Wildlife Warden, Panchkula are nominated to examine the matter on behalf of Chief Wildlife Warden, Haryana. You are requested to nominate the persons from your office for compliance of orders and intimate this office.

Asstt.

Principal Chief Conservator of Forests
& Chief Wildlife Warden,
Haryana, Panchkula.

Endst. No. Dated:

A copy is forwarded to :-

1. Sh. M.L. Rajvanshi, IFS, Chief Conservator of Forest (Wildlife), Panchkula
2. Sh. Shyam Sunder, Deputy Chief Wildlife Warden, Panchkula

for information and necessary action.

Principal Chief Conservator of Forests
& Chief Wildlife Warden,
Haryana, Panchkula.

State Environment Impact Assessment Authority, Haryana,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Telephone No. 0172-2565232

ORDER

Consequent upon the **Orders dated 25.03.2021** passed by the Hon'ble National Green Tribunal, New Delhi in **O.A. No. 78 of 2021**; **Shri Raj Kumar Sapra, IFS (Retd), Member SEAC** is hereby nominated as a Member on behalf of SEIAA to examine the matter as well as Convener of the Joint Committee constituted by Hon'ble NGT to fix the date for Spot Inspection & submit its findings at the earliest.

Bharat Bhushan, IAS (Retd.)
o/c **Chairman, SEIAA**

Endst: No .SEIAA/HR/21/429-430 **Date:- 26 /04/2021**

Copy forwarded for favour of information and an immediate action to **the followings**:

1. Shri Raj Kumar Sapra, IFS (Retd), Member SEAC.
2. Principal Chief Conservator of Forests & Chief Wild Life Warden, Haryana, Plot No. C-18, Van Bhawan, Sector-6, Panchkula

for Chairman,
o/c SEIAA, Haryana

Receipt No. 360
Date 16/06/2021

Forest Department, Govt. of Haryana

O/o Chief Conservator of Forests (Wildlife), Panchkula
C-18, Van Bhawan, Sector-6, Panchkula, Phone No. 0172-2587222, E-mail: cfwildlifepkl@gmail.com

No. 233 Dated 16/06/2021

To

The Chairperson,
State Environment Impact Assessment Authority (SEIAA),
Bays No. 55-58, Prayatan Bhawan, Sector-2,
Panchkula, Haryana.

Sub.:— Detailed report in pursuance to National Green Tribunal Order dated 25.03.2021 in the matter of Original Application No. 78 of 2021 titled as Ramesh Malik & Anr. Versus Union of India and ors.- regarding.

With respect to the subject cited above, it is to inform you that the undersigned, along with Deputy Chief Wildlife Warden, Panchkula has been nominated as representatives of PCCF and Chief Wildlife Warden, Haryana. Accordingly an in-house report, containing detailed observations and comments of 2 Member Committee, Along with the relevant documents were submitted to PCCF and Chief Wildlife Warden, Haryana, vide this office letter No. 191 dated 02.06.2021. As directed by PCCF and Chief Wildlife Warden, Haryana vide his office letter No. 456 dated 11.06.2021, the aforementioned in-house comments/ observations along with the relevant documents as submitted to PCCF and Chief Wildlife Warden, Haryana vide this office letter No. 191 dated 02.06.2021 are hereby forwarded to you for your perusal and your comments on the observations contained in this report.

It is also to inform you that a joint site inspection was carried out by the representative of Chief Wildlife Warden and SEIAA on 07.06.2021. In the mean time, the project proponents has further submitted some new documents in support of their arguments. In view of it, if a fresh joint site inspection is further

required, then, a suitable date may please be indicated at the earliest, so that, if required, a joint site inspection can be carried out by the team of Wildlife Wing and SEIAA for the preparation of a joint reply to be submitted to Hon'ble NGT, New Delhi.

Encl.: A/a

M.L. Rajvanshi, IFS
Chief Conservator of Forests (WL)
Panchkula.

Endst.: Dated:

A copy is forwarded to:-

1. PCCF and Chief Wildlife Warden, Haryana with regard to his letter No. 462 dated 15.06.2021, assuming that there is no any objection recorded by him on the observations/ comments submitted to him vide this office letter No. 191 dated 02.06.2021, in compliance with his instructions as issued vide his letter No. 462 dated 15.06.2021, the in-house observation/ comments prepared on his behalf are being forwarded to SEIAA for recording their comments.
2. Dy. Chief Wildlife Warden, Panchkula with the direction that on the basis of joint inspection dated 07.06.2021, a joint inspection report draft be submitted to this office at the earliest.

-Sd-

M.L. Rajvanshi, IFS
Chief Conservator of Forests (WL)
Panchkula.

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O/o Deputy Chief Wildlife Warden, Panchkula
Wildlife Preservation Department, Haryana Govt.
Email- dwlomorni@yahoo.com, Tel No. 01733-255000

No. 520 Dated: 26/05/2021

To.

Chief Conservator of Forest (Wildlife)
Panchkula

Sub: **Regarding order dated 25.3.201 passed by National Green Tribunal in original application No. 78 of 2021 titled as Ramesh Malik & Anr. Versus Union of India and others for compliance. Comments regarding**

Ref: **In continuation of PCCF & CWLW Haryana Panchkula letter no. 251 dated 20.5.2021**

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On above cited subject and reference comments of this office are as under :

As intimated by Inspector wildlife Panchkula vide his letter no. 49 dated 20.5.2021 to this office, the details of project site are as under :

Sr.No.	Name of project	Name of nearby protected area	Distance from WLS	Distance from ESZ of WLS
1	Amravati enclave	Bir shikargah WLS	4010 meter (30⁰45'33".16N) (76⁰54'29".18E)	3780 meter Project site situated outside of ESZ area as per notification of 23.11.2016
2	-do-	Khol hai raitan WLS	880 meter (30⁰44'41".52N) (76⁰54'39".64E)	700 meter Project site situated outside of ESZ area as per notification of 24.10.2016
3	-do-	Sukhna WLS	1620 meter (30⁰45'23".63N) (76⁰54'18".40E)	Proposal of ESZ (towards Haryana side) under consideration, however Hon'ble Punjab and Haryana High Court, Chd. has directed for a minimum ESZ of 1 KM from boundary of Sukhna WLS. Keeping in mind this fact the project site is out of proposed (High Court direction) ESZ, however it falls under 10KM from boundary of Sukhna WLS.

It is very clear from the above table that project site of Amravati enclave is situated outside of notified ESZ of WLS namely Bir shikargah and Khol hai raitan. However, the project site falls under 10 km from the boundary of Sukhna WLS. As ESZ of Sukhna

WLS is not notified till now, so considering the fact that project site falls within 10km distance from the boundary of Sukhna WLS, prior clearance from Standing committee of the National Board for wild life shall be required. however Hon'ble Punjab & Haryana High Court Chandigarh vide their order dated 2 March 2020 in CWP No. 18253 of 2009 and other connected petitions, directed (vide its section H) the Ministry of Environment Forest & Climate Change to notify atleast 1 km. area from the boundary of Sukhna WLS as eco sensitive zone falling in the areas of states of Punjab and Haryana, which is under consideration. As the project site area is situated at a distance of 1620 meters from boundary of Sukhna WLS, so as per Hon'ble High Court directions and present proposal of department (which is under consideration) the project site falls outside proposed ESZ.

Taking into consideration MoEF and climate change Office Memorandum (F.No. 22-43/2018 –IA.III dated 8 August, 2019 & MoEF & CC Govt. of India, F.No. 6-60/2020–WL Part (I) dated 16th July, 2020 (copy attached). The sub para (ii) of section 4 of O.M dated 8 August 2019 reveals that-

Proposals involving developmental activity/project located outside the stipulated boundary limit of notified ESZ and located within 10km of National Park/ Wildlife sanctuary, prior clearance from standing committee of the National Board for Wildlife (SCNBWL) may not be applicable. However, such proposals from environmental angle including impact of developmental, activity/project on the wildlife habitat, if any, would be examined by the sector specific expert appraisal committee and appropriate conservation measures in the form of recommendations shall be made. These recommendations shall be explicitly mentioned in the environmental clearance letter and shall be ensured by the member secretary concerned.

So prima facie as per above O.M , taking prior clearance from standing committee of the National Board for Wildlife (SCNBWL) is not mandatory, as far as case of wildlife sanctuary Bir shikargah and Khol hai raitan is concerned being situated outside of notified ESZ of the aforesaid sanctuaries but situated within 10km. from the boundary of WLS's. However as envisaged under 4(ii) of above O.M, such proposals from environmental angle including impact of developmental, activity/project on the wildlife habitat, if any, would be examined by the sector specific expert appraisal committee and appropriate conservation measures in the form of recommendations shall be made. These recommendations shall be explicitly mentioned in the environmental clearance letter and shall be ensured by the member secretary concerned.

But no such conservation measures/ recommendations were made while granting EC by SEIAA Haryana vide their letter no. SEIAA/HR/10 /53 dated 25.3.2010. However it is mentioned in the EC under part –B General conditions at Sr.No.(iv) that:-

All other statutory clearances such as the approvals for storage of diesel from Chief controller of Explosives, fire Department, Civil Aviation Department, **Forest Conservation Act, 1980 and Wildlife (Protection) Act 1972** , PLPA, 1900, Forest Act, 1927 etc. shall be obtained, as applicable, by project proponents from the respective authorities prior to construction of the project.

But no clearance from Chief Wildlife Warden Haryana has been sought under WLPA 1972 by project proponent. If it would have been sought appropriate conservation measures in the form of recommendations regarding proposed impact of development activity/project on the Wildlife habitat if any was suggested. The project proponent replied that he had taken

NOC from concerned Divisional Forest officer wherein no such recommendations were made. The Project Proponent further replied that EC granted to us under category 8(B) of EIA notification S.O. 1533(E) dated 14.09.2006 by SEIAA, Haryana for which general conditions are not applicable and **it may be verified from SEIAA.**

Taking into consideration point no. 3 (ii) of GOI MoEF &CC , F.No. 6-60/2020/WLPart (I) dated 16 July, 2020 which reveals that –

Proposals involving activity/project located within 10km of National park/WLS wherein ESZ has not been finally notified and listed in the schedule of the EIA notification 2006 and requiring environment clearance, prior clearance from Standing committee of the National board for Wild Life will be required.

Regarding above orders of MoEF & CC and Hon'ble High Court of Punjab and Haryana Chandigarh's directions dated 2.3.2020 , the matter of Sukhna WLS may be perused and decided whether prior clearance from Standing Committee of NBWL may be required or not, as the project site is situated at a distance of 1620 meter from boundary of Sukhna WLS.

It is also made clear as per above MoEF & CC letter dated 16 July 2020 , point 5 where it is mentioned that **State Govt are requested not to insist upon wildlife clearance for such developmental projects outside protected areas that are not covered under para 3 above.**

So as per above point the Govt /Deptt. may not insist for wildlife clearance regarding the matter of project site of Amravati enclave being situated outside the notified eco sensitive zone of Bir Shikargah WLS and Khol Hai Rattan WLS.

However project proponent was intimated vide this office letter no. 159 dated 16.4.2021 to provide the following information-

1. Copy of NoC issued by O/o Chief Wildlife Warden Haryana, Panchkula regarding establishment of above project
2. Total area of the project
3. Total covered area (floor area) of the project
4. Total cost of the project
5. Date of starting of project
6. Date of completion
7. Any submission by your side regarding the matter

In continuation of above, the project poponent (Hargobind Goyal) authorized signatory on behalf of M/s Amarnath Aggarwal Investment pvt Ltd Colonizers and Land Developer Panchkula, replied vide his letter dated 23.4.2021 (copy attached) which is reterated as under –

Sir,

With reference to your letter following is submitted for kind consideration-

The project was initiated vide license no.33 of 1996 dated 15.3.1996 **when EIA notification was not in place for construction or housing projects and later expanded vide license No. LC-1302 JD (B) 2008/8314 dated 24.9.2008 after taking EIA as applicable at that time in 2010 itself.**

The project proponent applied to Forest and Wildlie Department Haryana for NOC in 2009 before applying for EIA in response to which Divisional forest officer vide their letter no. 2395 dated 4.11.09 has submitted clearly that there is only ban on tree cutting in area. He further stated that since the project is at 3.9 km from Bir shikargah WLS and 1.6km from Khol hi raitan WLS the project should take clearance under Environment Protection Act 1986 (Annexure-1)

Therefore , we had applied for EIA clearance as per EIA notification S.O 1533 (E) dated 14.9.2006 under Environment Protection Rules 1986 as desired by Forest and Wildlife Department, Haryana

The EIA is ganted to us under category – 8(B) for which General conditions are not applicable as per EIA notification S.O 1533(E) dated 14.9.2006 which may be verified fom SEIAA or Regional office North, Ministry of Environment and Forests and Climate Change, Government of India, Bays No. 24-25 Sector-31A, Dakshin Marg Chandigarh. A copy of EIA granted as well as EIA notification Schedule-1 is attached at Annexure-II.

The general condition as part B (iv) that any other statutory clearance if applicable shall be taken, however, the Divisional forest officer in its letter dated 4.11.09 has clearly stated that only permission under relevant rules of environment protection Act 1986 is required and we have obtained the same and therefore no other requirement was applicable to us.

Later when we applied for validation of extension we have duly brought to the notice of SEIAA Haryana again the Notifications of eco sensitive zones of 2016 namely. The Bir shikargah wildlife sanctuary was notified vide notification S.O 3516(E) 23 Nov 2016 and Khol Hi raitan WLS was notified vide notification S.O 3308(E)-24 Oct 2016. As per clause-4 –Table of bothe notifications, the said project does not fall under prohibited category (A-III/A-IV) project falls under item 12/16'Construction Activity' of clause-4 of the notification for Bir shikargah WLS and Khol hi raitan WLS respectively and is beyond 1 km as per letter issued by Divisional Forest Officer.

More than that the Eco sensitive zone notification very clearly states that for eco sensitive zone's development should be as per zonal master plan. The Amravati project is a part of master zonal plan and is part of sector-2 of Kala Paranoo Urban complex. The master zonal plan is prepared in consultation with environment , Forest, Urban Development, Tourism, Municipal Revenue, Agriculture and Haryana state pollution control board. Therefore while making this notification all departments are well aware of the existence of the Amravati Enclave project and notification clearly says that zonal master plan shall not impose any restriction on the approved existing land use.

Therefore no other approval is applicable to us. If it was so while approving zonal master plan the relevant departments should have know the same and issued us a notice.

The other relevant information as asked is as below:

2. Total area of the project is 118.33 acres. Out of which 102.18 acre was already issued completion certificate in 2001.
3. Total built up area of the project is 134560 sq.m. Refer EIA approval letter attached.

4. Total cost of the project is 2500 lacs Refer EIA approval letter attached
5. Date of start of project is 15.3.1996 (license no.33 of 1996 dated 15.3.1996 for 102.18 acre)
Only 16.15 acres was to be developed under the expansion as per license No. LC1302JD(B) 208/8314 dated 24.9.2008 and that was done after taking EIA clearance under environment protection act, 1986 as asked by Forest and Wildlife Department in 2010.
6. Date of completion Out of 118.33 acres 102.18 acre was already issued completion certificate in 2001. Of the remaining 16.15 acres the Directrorate of Town and Country Planning Haryana has given partial completion certificate vide letter dated 2.9.15 and further also provided separate completion certificate for completed blocks in group housing vide letter dated 27.1.16

As on date construction over 2.6 acres is left. The pending 2.6 acres involve construction of 9 storey (33.8m) B1(new) , B2 and service apartments (216 flats) and 4 storey EWS block (64 flats) with an area of 24378m2 for which extension of EIA was granted.

Sd/-
Authorised signatory

Encl:

Letter from Divisional Forest Officer, Forest and Wildlife department
Copy of EIA clearance granted in 2010
Notification of Bir shikargah WLS was notified vide notification S.O 3516(E) 23 Nov2016
Notification of Khol hai raitan WLS was notified vide notification S.O 3308(E)-24 oct 2016

The report is hereby sent to your good self for your kind perusal rectification if any and for further necessary action please.

Attached – As above.

Deputy Chief Wildlife Warden,
Panchkula

कार्या– वन्य प्राणी निरीक्षक, पंचकूला
Email- dwlomorni@yahoo.com, फोन नं0 01733-255000

क्रमांक 49 दिनांक 20/05/2021

सेवा में

उप मुख्य वन्य प्राणी वार्डन
पंचकूला।

विषय अमरावती इन्कलेव की साइट जी0पी0एस रिडिंग, साथ लगते वन्य प्राणी विहारों/ESZ से दूरी व जी0पी0एस गूगल मैप का भेजना।

श्रीमान जी,

आपके निर्देशों के निरंतर में विषयांकित अमरावती इन्कलेव की मौके पर जाकर, अमरावती इन्कलेव के नुमाइंदे की मौजूदगी में बाऊंडरी कॉरडीनेटस लिये गये। तदानुसार साथ लगते वन्य प्राणी विहारों से व उनके ESZ की दूरी दर्शाते हुए जी0पी0एस गूगल मैप, श्री प्रशांत शर्मा जी0आई0एस0 अनालिस्ट [redacted] से तैयार करवाने उपरांत मूल रूप में आपकी सेवा में प्रषित है। जिसमे वन्य प्राणी विहारों से दूरी निम्नप्रकार है:–

क0स0	प्रोजेक्ट का नाम	वन्य प्राणी विहार का नाम	वन्य प्राणी विहार से दूरी	वन्य प्राणी विहार के ESZ से दूरी
1.	अमरावती इन्कलेव	बीड़ शिकारगाह वन्य प्राणी विहार	4010 Meter (30°45' 33.16N (76 54 29.18E)	3780 Meter Project site situated out of ESZ Area as per notification of 2016.
2.	-Do-	खौल हाय रतन वन्य प्राणी विहार	880 Meter (30 44 41.52N) 76 54 39.64E)	700 Meter Project site situated out of ESZ Area as per notification of 2016.
3.	-Do-	सुखना वन्य प्राणी विहार	1620 Meter (30°45'23.63"N) (76°54'18.40"E)	Proposal of ESZ (towards Haryna side) under consideration, however Hon'ble Punjab and Haryana High Court, Chd. has directed for a minimum ESZ of 1 KM from boundary of Sukhna WLS. Keeping in mind this fact the project site is out of proposed (High Court direction) ESZ, however it falls under 10KM from boundary of Sukhna WLS.

सलंग्नः– यथोपरी।
रिपोर्ट सूचनार्थ प्रेषित है।

वन्य प्राणी निरीक्षक
पंचकूला

The Boundary Co-Ordinates of Amravati Enclave

SR.NO.	LONGITUDE & LATITUDE
0	N 30° 44' 41.52
	E 76° 54' 39.64
1	N 30° 44' 43.14
	E 76° 54' 40.87
2	N 30° 44' 45.10
	E 76° 54' 42.65
3	N 30° 44' 49.09
	E 76° 54' 46.44
4	N 30° 44' 51.70
	E 76° 54' 49.36
5	N 30° 44' 56.14
	E 76° 54' 49.34
6	N 30° 45' 02.86
	E 76° 54' 52.58
7	N 30°.45' 03.58
	E 76° 54' 53.76
8	N 30° 45' 05.57
	E 76° 54' 52.64
9	N 30° 45' 07.52
	E 76° 54' 51.51
10	N 30° 45' 08.77
	E 76° 54' 50.00
11	N 30° 45' 11.94
	E 76° 54' 47.62
12	N 30° 45' 16.30
	E 76° 54' 42.56

13	N 30° 45' 21.74
	E 76° 54' 36.86
14	N 30° 44' 48.67
	E 76° 54' 38.50
15	N 30° 44' 54.30
	E 76°54' 37.47
16	N 30° 44' 56.41
	E 76° 54' 35.73
17	N 30° 45' 02.98
	E 76° 54' 31.21
18	N 30° 45' 09.58
	E 76° 54' 28.00
19	N 30° 45' 21.68
	E 76° 54' 22.97
20	N 30° 45' 28.54
	E 76° 54' 25.60
21	N 30° 45' 31.49
	E 76° 54' 30.46
22	N 30° 45' 33.16
	E 76° 54' 29.18
23	N 30° 45' 27.45
	E 76° 54' 22.99
24	N 30° 45' 25.47
	E 76° 54' 22.71
25	N 30° 45' 23.63 (AMRAVATI GATE)
	E 76° 54' 18.04

Inspector Wild Life
Panchkula

File No.5-2/2017-FC

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Aliganj, Jorbagh Road,
New Delhi-110003
Dated: 24th July, 2020

To

The Principal Secretary (Forests),
All State/UT Governments

Sub: Clarifications on projects requiring prior approval of Standing Committee of NBWL (SC-NBWL) under the provisions of Wildlife (Protection) Act, 1972 - regarding

Sir,

I am directed to refer to the para 12.5 of the Handbook of Forest (Conservation) Act, 1980. In this regard some states have sought clarification regarding requirement of permission of SC-NBWL for the projects falling within ESZs.

The matter of requirement of wildlife clearance in ESZs has been examined in the Ministry and a clarification has been issued vide letter no. 6-60/2020WL Part (I) dt. 16.07.2020. Accordingly the para-12.5 of the Handbook of Forest (Conservation) Act, 1980, is modified and may be read as:

'12.5 Prior recommendation of Standing Committee of NBWL under the provisions of Wildlife (Protection) Act, 1972 shall be obtained, if required, for taking developmental activities in/over an area falling within eco sensitive zones around notified PAs in addition to prior approval of diversion of forest land for non-forest purposes if such area involved is "Forests" as defined by Hon'ble Supreme Court in their order of 12.12.96'.

Yours faithfully,

Sd/-
(Sandeep Sharma)
Assistant Inspector General of Forests

Copy to:

1. The Principal Chief Conservator of Forests, All State/UT Governments
2. The Dy Director General of Forests (Central), All Regional Offices, MoEF&CC
3. Addl. PCCF & Nodal Officer (FCA), Office of the PCCF, All States/UTs
4. Monitoring Cell, FC Division, MoEF, New Delhi

F. No. 6-60/2020WL Part (1)
Government of India
Ministry of Environment, Forest and Climate Change
(Wildlife Division)

1st Floor, Agni Wing,
Indira Paryavaran Bhawan,
Jor Bagh Road,
Aliganj,
New Delhi — 1 10003

Dated:16July, 2020

To
The Chief Secretary
All States/ UTs

Subject: Procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary by Standing Committee of the National Board for Wild Life seeking environmental clearance under the provisions of the Environmental Impact Assessment (EIA) Notification, 2006 - regarding.

The Ministry has received letters from States/UTs seeking clarifications regarding applicability of consideration by Standing Committee of the National Board for Wild Life for developmental projects/activities which do not require environmental clearance and are located outside the National Parks and Wildlife Sanctuaries.

2. This Ministry vide O.M. F. No. 22-43/ 2018-IA. III dated 08.08.2019 lays out detailed procedure to be adopted for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary seeking environmental clearance under the provisions of the EIA Notification, 2006.

3. After careful consideration of the matter, it is clarified that prior clearance from the Standing Committee of the National Board of Wild Life will be required outside Protected Area in the following cases:

i. Proposals involving project/ activity located within the notified ESZ (not being draft notification) and listed in the Schedule of the EIA Notification 2006 and requiring environment clearance, prior clearance from Standing Committee of the National Board for Wild Life will be required.

ii. Proposals involving activity/project located within 10 km of National Park/Wildlife Sanctuary wherein ESZ has not been finally notified and listed in the Schedule of the EIA Notification 2006 and requiring environment clearance, prior clearance from Standing Committee of the National Board for Wild Life will be required.

iii. Proposals involving activity/project, falling outside the protected areas linking one protected area or tiger reserve with another protected area or tiger reserve, prior clearance from the Standing Committee of the National Board for Wild

Life as per the section 38 O(1)(g) of the Wild Life (Protection) Act, 1972 will be required.

4. Para 4(ii) and para 4(iv) of the OM dated 08.08.2019 supra shall however continue to apply.

5. State Governments are requested not to insist upon wildlife clearance for such developmental projects outside Protected Areas that are not covered under para 3 above.

6. This issues with the approval of the Competent Authority.

Yours faithfully,

16.7.2020

(Rakesh Kumar Jagenia)
Deputy Inspector General of Forests (Wildlife)
E-mail – digwl-mefcc@gov.in

Copy to

(1) Addl. Chief Secretary/ Principal Secretary / Secretary, Forest and Wildlife Department (All States/ UTs)

(2) Principal Chief Conservator of Forests & HoFF (All States/ UTs)/ Chief Wild Life Wardens (All States/UTs)

(3) Dy. Director General (Central), Regional Office, MoEFCC (All)

(4) Sr. PPS to Secretary MoEFCC/Sr. PPS to DGF&SS/Sr.PPS to ADG (FC)/ Sr PPS to ADG(WL)/ Sr. PPS to MS (NTCA) / Sr PPS to AS (RA)/ Sr. PPS to IGF (FC)/ Sr. PPS to IGF(WL)/Sr. PPS to IGF (FC)/ Sr. PPS to Adv (SCG)/ Sr. PPS to DIG (WL)/ Guard File

F.No. 22-43/2018-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(IA Division)

Indira ParyavaranBhawan
JorBagh Road, Aliganj,
New Delhi – 110003

Dated: 8th August, 2019

OFFICE MEMORANDUM

Subject: Procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary seeking environmental clearance under the provisions of the Environmental Impact Assessment (EIA) Notification, 2006 - regarding.

The Hon'ble Supreme Court vide its Order dated 4.12.2006 in Writ Petition No. 460 of 2004 – Goa Foundation Vs. Union of India, has inter-alia directed that Ministry of Environment and Forests *"(MoEF) would also refer to the Standing Committee of the National Board for Wildlife, under section 5(b) & 5(c) (ii) of the Wildlife Protection Act, 1972, the cases where environmental clearances has already been granted where activities are within 10km. zone" of the boundaries of the Sanctuaries and National Parks."*

2. In this regard, the erstwhile MoEF vide Circular No. L-11011/7/2004-IAII (I)(Part) dated 27.02.2007 and Office Memorandum No. J-11013/41/2006-IA.II(I) dated 02.12.2009 delineated a procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary for grant of environmental clearance under EIA Notification, 2006. As per the stipulated procedure, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) would be required for the developmental projects located within 10km of the National Park/Wildlife Sanctuary.

3. Over a period of time, Ministry has notified number of Eco-Sensitive Zones (ESZs) around Protected Areas (PAs). Many of developmental activities are prohibited/regulated in these ESZs *inter-alia* including mining operations to be carried out in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in

W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012 as per the notifications issued for their constitution.

4. In light of the aforesaid Orders passed by the Hon'ble Supreme Court, the issues related to the prior clearance from SCNBWL for the notified ESZs and the remaining areas have been examined in detail. In this regard, it has been decided by the Competent Authority in the Ministry to adopt a following procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary seeking environmental clearance under the provisions of the EIA Notification, 2006, in supersession of the earlier O.M.s dated 27.2.2007 and 2.12.2009:

i. Proposals involving developmental activity/project located within the notified Eco-Sensitive Zones (ESZ) shall be regulated and governed by the concerned ESZ notification. However, for the developmental project/activity located within the notified ESZ and covered under the schedule of the EIA Notification 2006, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) is mandatory. In such cases, the project proponent shall submit the application simultaneously for grant of Terms of Reference as well as wildlife clearance.

ii. Proposals involving developmental activity/project located outside the stipulated boundary limit of notified ESZ and located within 10 km of National Park/Wildlife Sanctuary, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) may not be applicable. However, such proposals from environmental angle including impact of developmental activity/project on the wildlife habitat, if any, would be examined by the sector specific Expert Appraisal Committee and appropriate conservation measures in the form of recommendations shall be made. These recommendations shall be explicitly mentioned in the environmental clearance letter and shall be ensured by the member secretary concerned.

iii. Proposals involving developmental activity/project located within 10 km of National Park/Wildlife Sanctuary wherein final ESZ notification is not notified (or) ESZ notification is in draft stage, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) is mandatory. In such cases, the project proponent shall submit the application simultaneously for grant of Terms of Reference/environmental clearance as well as wildlife clearance.

iv. Proposals involving mining of minerals within the ESZ (or) one kilometer from the boundaries of National Parks and Sanctuaries whichever is higher is prohibited in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012.

5. This issues with the approval of the Competent Authority.

8/8/19

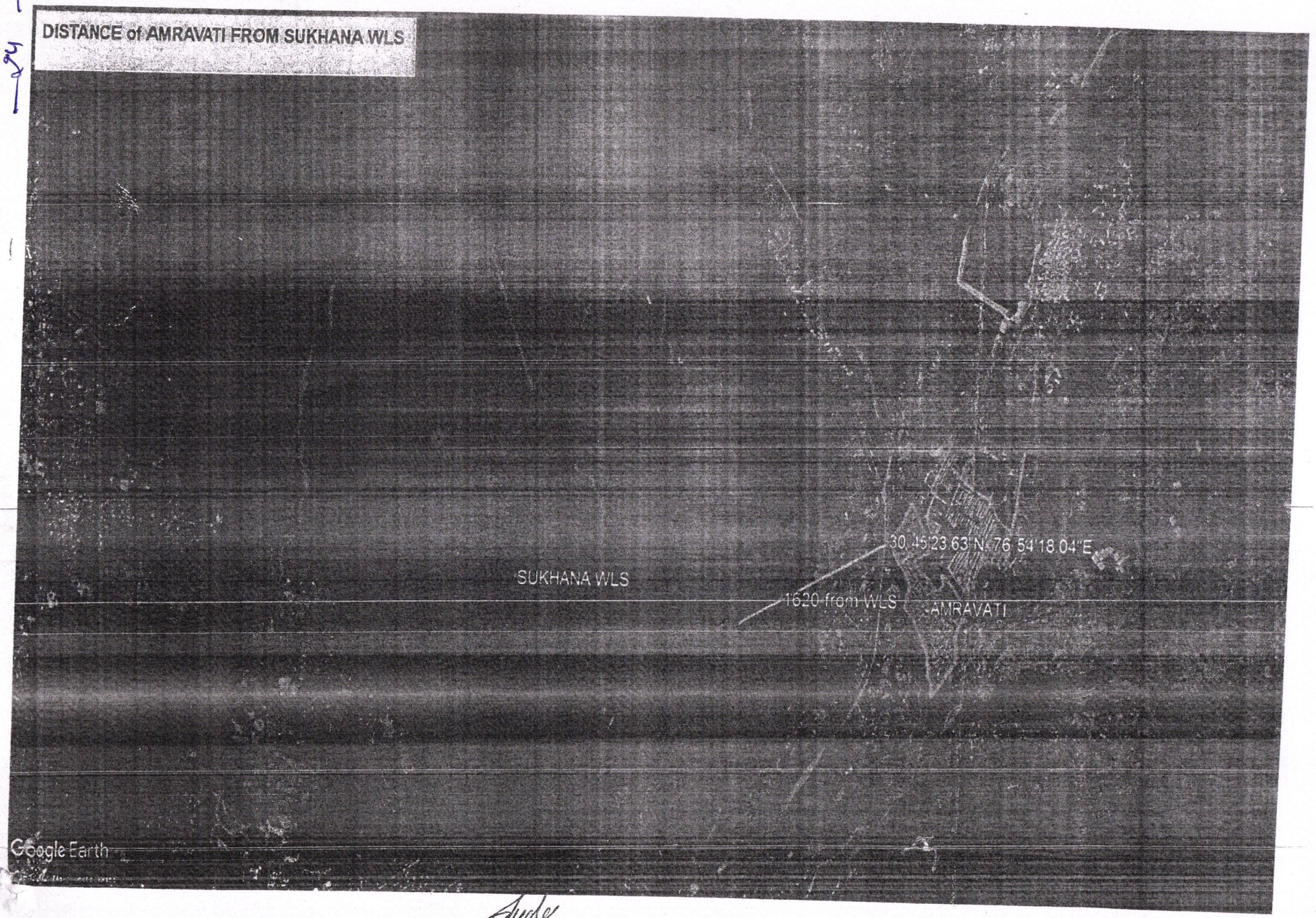
(Sharath Kumar Pallerla)
Director

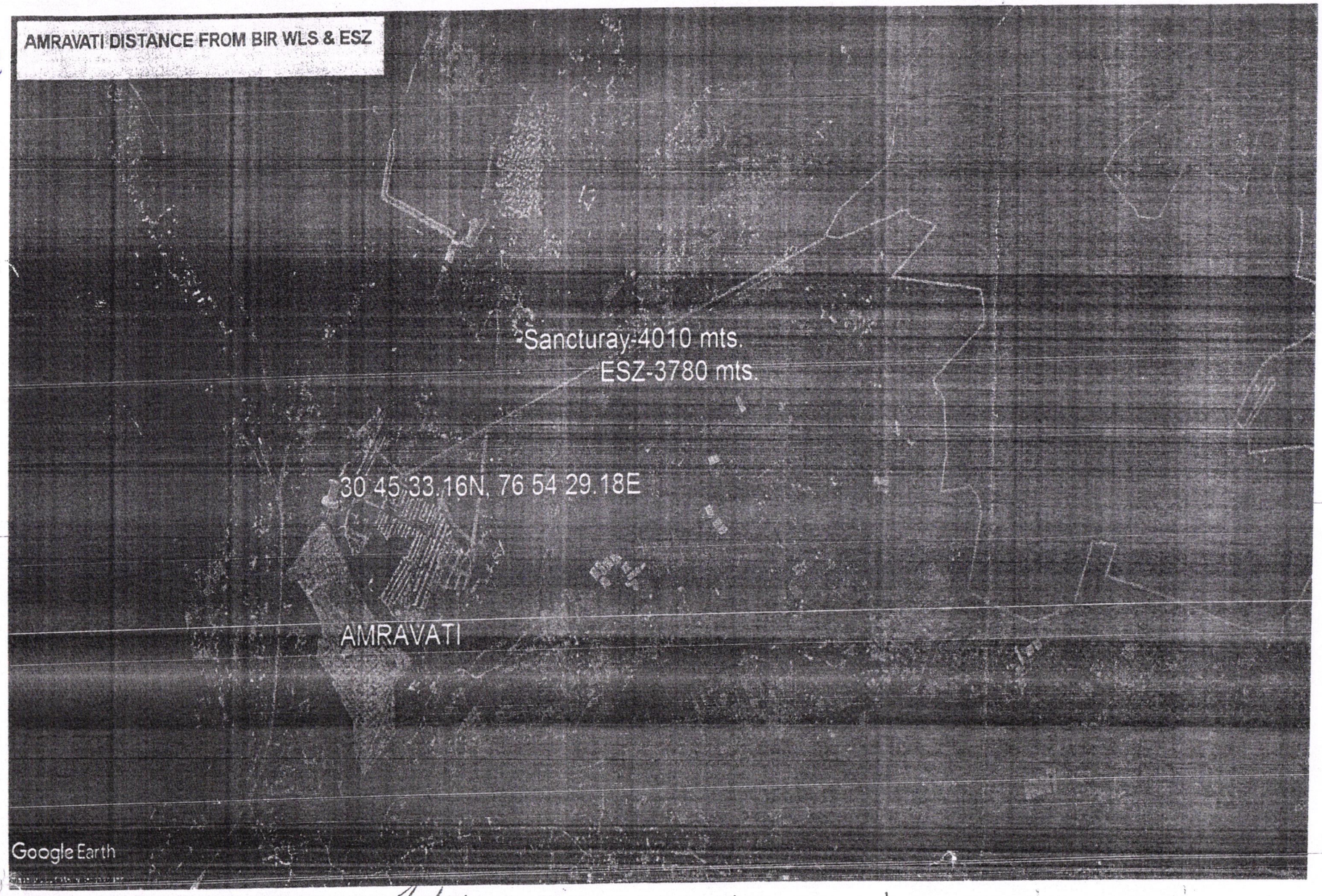
To

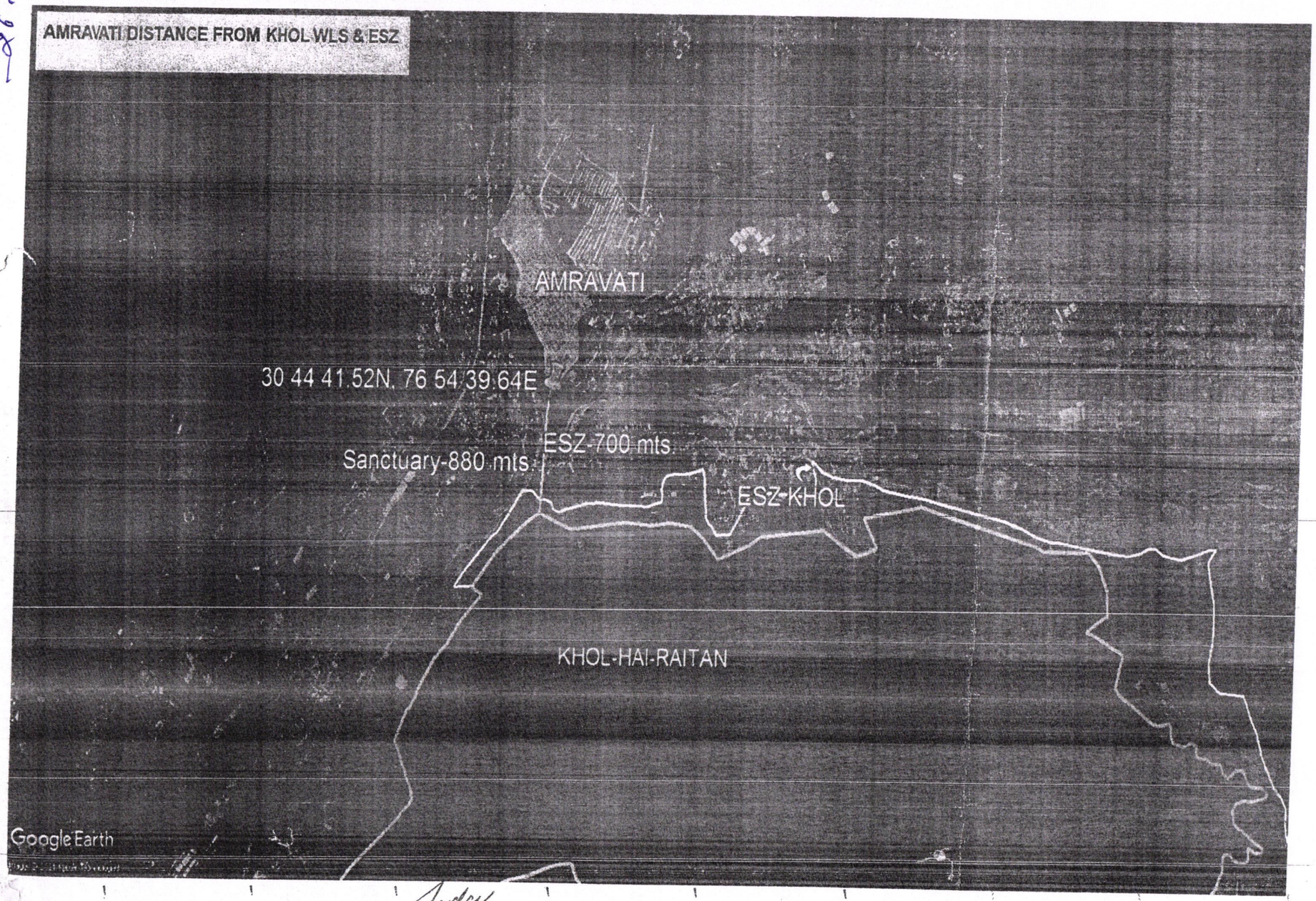
1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. All the Officers of I.A. Division
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary(EF&CC)
4. PPS to SS(AKJ)
5. PPS to AS (RSP)
6. PPS to JS (GM)/ JS(RS)/JS(AKN)
7. Website, MoEF&CC
8. Guard file.


DISTANCE of AMRAVATI FROM SUKHANA WLS
30 45'23.63" N, 76 54'18.04" E
SUKHANA WLS
1620 from WLS
AMRAVATI
Google Earth


AMRAVATI DISTANCE FROM BIR WLS & ESZ
Sancturay-4010 mts.
ESZ-3780 mts.
30 45 33.16N, 76 54 29.18E
AMRAVATI
Google Earth


AMRAVATI DISTANCE FROM KHOL WLS & ESZ
AMRAVATI
30 44 41.52N, 76 54 39.64E
ESZ-700 mts.
Sanctuary-880 mts.
ESZ-KHOL
KHOL-HAI-RAITAN
Google Earth

265

— 27 —

To

Dy. Chief Wild Life Warden
Panchkula

Ref Your letter No.159 Dated 16.4.2021

Sir,

With reference to your letter following is submitted for kind consideration-

The project was initiated vide license no.33 of 1996 dated 15.3.1996 when EIA Notification was not in place for construction or housing projects and later expanded vide license No. LC-1302 JD (B) 2008/8314 dated 24.9.2008 after taking EIA as applicable at that time in 2010 itself.

The project proponent applied to Forest and Wildlife Department Haryana for NOC in 2009 before applying for EIA in response to which Divisional Forest officer vide their letter No.2395 dated 4.11.09 has submitted clearly that there is only ban on tree cutting in area. He further stated that since the project is at 3.9 Km from Bir Shikargarh Wildlife sanctuary and 1.6 Km from Khol Hi Raitan wildlife sanctuary the project should take clearance under Environment Protection Act 1986. (Annexure-I)

Therefore, we had applied for EIA Clearance as per EIA notification S.O.1533(E) dated 14.09.2006 under Environment Protection Rules 1986 as desired by Forest and Wildlife Department, Haryana

The EIA is granted to us under Category-8(B) for which **General conditions are not applicable** as per EIA notification S.O.1533(E) dated 14.09.**2006** which may be verified from SEIAA or Regional office North, Ministry of Environment and Forests and Climate Change, Government of India, Bays No.24-25, Sector 31A, Dakshin Marg, Chandigarh. A copy of EIA granted as well as EIA notification Schedule-I is attached at Annexure-II.

The General condition as Part-B (iv) that any other statutory clearance if applicable shall be taken, however, the Divisional Forest officer in its letter dated 4.11.09 has clearly stated that only permission under relevant Rules of Environment Protection Act 1986 is required and we have obtained the same and therefore no other requirement was applicable to us.

Later when we applied for validation of extension we have duly brought to the notice of SEIAA Haryana again the Notifications of eco sensitive zones of 2016 namely, The Bir Shikargarh Wildlife Sanctuary was notified vide notification S.O. 3516(E) 23 Nov 2016 and Khol Hi Raitan Wildlife Sanctuary was notified vide notification S.O. 3308(E).— 24 Oct 2016. As per Clause 4 -Table of both Notifications, the said project does not fall under prohibited category. (A-III/A-IV)

58
23/4/21

Ti. project falls under Item 12 / 16 'Construction Activity' of Clause-4 of the notifications for Bir Shikargarh Wildlife Sanctuary and Khol Hi Raitan Wildlife Sanctuary respectively and is beyond 1 Km as per letter issued by Divisional Forest Officer.

More than that the Eco sensitive zone Notifications very clearly states that for Eco sensitive Zones development should be as per Zonal Master Plan. The Amravati project is a part of Master Zonal Plan and is part of Sector-2 of Kala Parwanoo Urban Complex. The Master Zonal plan is prepared in consultation with Environment, Forest, Urban Development, Tourism, Municipal, Revenue, Agriculture and Haryana State Pollution Control Board. Therefore while making this notification all departments are well aware of the existence of the Amravati Enclave project **and notification clearly says that Zonal Master Plan shall not impose any restriction on the approved existing land use.**

Therefore no other approval is applicable to us. If it was so while approving Zonal master Plan the relevant departments should have known the same and issued us a notice.

The other relevant information as asked is as below:

2. Total area of the project is 118.33 acres. **Out of which 102.18 acre was already issued completion certificate in 2001.**

3. Total Built up area of the project is 134560 Sq.M Refer EIA approval letter attached

4. Total cost of the project is 2500 lacs Refer EIA approval letter attached

5. Date of Start of Project is 15.3.1996 (license no.33 of 1996 dated 15.3.1996 for 102.18 acre) **Only 16.15 acres was to be developed under the expansion as per license No. LC 1302JD(B) 2008/8314 dated 24.9.2008 and that was done after taking EIA clearance under Environment Protection Act, 1986 as asked by Forest and Wildlife Department in 2010.**

6. Date of completion: Out of 118.33 acres **102.18 acre was already issued completion certificate in 2001. Of the remaining 16.15 acres** the Directorate of Town and Country Planning Haryana has given partial completion certificate vide letter dated 2.9.15 and further also provided separate completion certificate for completed blocks in group housing vide letter dated 27.1.2016.

As on date construction over **2.6 Acres is left. The pending 2.6 Acres involve construction of 9 Storey (33.8m) B1(new), B2 and service Apartments (216 Flats) and 4 Storey EWS block (64 Flats) with an area of 24378 m^2 for which Extension of EIA was granted.**

Authorized Signatory

23/4/2021

Encl:

Letter from Divisional Forest officer, Forest and Wildlife Department

Copy of EIA clearance granted in 2010

Notifications of Bir Shikargarh Wildlife Sanctuary was notified vide notification S.O. 3516(E) 23 Nov 2016

Notifications of Khol Hi Raitan Wildlife Sanctuary was notified vide notification S.O. 3308(E).— 24 Oct 2016

वन मण्डल अधिकारी
मोरनी—पिजौर।

सेवा में

M/s Amar Nath Aggarwal.
Investment PVt. Ltd.
S.C.O. No. 10 Sec-2
Panchkula

क्रमांक 2399 दिनांकः— 4-1-09

Sub: **Application of Section 4 & 5 of PLPA 1900 & Section 38 Indion Forest Act. 1927.**

सदर्भ:— आपका पत्र क्रमांक 194 दिनांक 27.10.09।

उपरोक्त विषय के सम्बंध में संदर्भांकित पत्र द्वारा भेजे गये राजस्व अभिलेख गांव भगवानपुरा तहसील कालका जिला पंचकूला की नक्ल जमाबन्दी में दर्शाये गये खसरा न0 183,184,187,176,185,179,174,107,312/108/2 का अवलोकन किया गया, अवलोकन करने पर पाया गया कि:—

1. अमरावती इनकलेव कि जो भूमि संलग्न नक्शा में दिखाई गई है वह सुरक्षित /आरक्षित क्षेत्र में नहीं आती।
2. प्रस्तावित क्षेत्र वन संरक्षण अधिनियम 1900 कि धारा 4 व 5 के अर्न्तगत नहीं आता अपितु यह क्षेत्र भूमि परिक्षण अधिनियम की जनरल धारा 4 के अर्न्तगत आती है, इसमें केवल पेड़ काटने पर प्रतिबंध है। पेड़ काटने से पहले वन मण्डल अधिकारी से अनुमति प्राप्त करनी होगी।
3. आपको यह भी स्पष्ट किया जाता है कि प्रस्तावित क्षेत्र से 3.90 कि0मी0 की दूरी पर बीड़ शिकारगाह वाईल्ड लाईफ सेन्चुरी तथा 1.60 कि0मी0 की दूरी पर खोलहाय रायतन वाईल्ड लाईफ सेन्चुरी पड़ती है, इसलिए प्रस्तावित क्षेत्र ईक्को सैन्सेटिव जोन के अर्न्तगत आता है जिसमें पर्यावरण अधिनियम 1986 के तहत स्वीकृति प्राप्त करनी होगी।
4. यदि कोई अन्य सम्बन्धित अधिनियम /अनुच्छेद नियम/न्यायालय आदेश/अनुदेश आदि इस पर लागू होते हैं, तो अधीन जरूरी अनुमति लेना आपकी जिम्मेवारी होगी।

वन मण्डल अधिकारी
मोरनी—पिजौर।

X71 4

-30-

GOVERNMENT OF HARYANA
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA
Bay No. 65-58, Prayatan Bhawan, Sector-2, PANCHKULA.

No. SEIAA/HR/10 53 Dated: 25-3-10

To

M/S Amar Nath Aggarwal Investments Pvt. Ltd.
Colonisers & Land Developers.
S.C.O. 10, Sector-2, Panchkula.

Subject: Environmental Clearance for expansion of Amravati Enclave NH-22, Shopping Mall + 1080 No. of Flats + Plots at village – Bhagwanpur, Islamnagar and Chandimandir, Ambala –Kalka National Highway near Panchkula.

Dear Sir,

This has reference to your application no. ANAI-09/60 Dated 21.04.09 addressed to MS SEIAA received on 30.04.09 and subsequent letters dated 24.06.09, 15.11.09 & 08.02.10 seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Form1-A & Conceptual Plan and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MOEF, GOI vide their Notification 21.4.2008, in its meetings held on 07.08.09 & 16.12.09 awarded "Gold" grading to the project.

[2] It is interalia, noted that the project involves expansion of township project at villages Bhagwanpur, Islamnagar and Chandimandir, Ambala –Kalka National Highway near Panchkula, on total plot area of 118.33 acres. The Project Proponent had partially developed 102.18 acres of licenced area for which completion certificate was issue on 26.12.01 and EIA Notification was not applicable at that time. The existing township of 102.18 acres includes 46.02 acres for plot development, 3.718 acrs under commercial sites (Shopping Mall), 9 acres for group housing and remaining area for dispensary, schools, STP, roads, footpaths, and parks etc. The Project Proponent has proposed to develop 16.15 acres of licenced area as an expansion of the existing project which includes 6.68 acres for plot development, 4.59 acres for construction of group housing and

GOVERNMENT OF HARYANA
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA
Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA.

No. SEIAA/HR/10 53 Dated: 25-3-10

To

M/S Amar Nath Aggarwal Investments Pvt. Ltd.
Colonisers & Land Developers.
S.C.O. 10, Sector-2, Panchkula.

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remaning for commercial purposes. The existing builtup area of the project (Shopping Mall & Group Housing) is 96128 sqmt and after expansion the total builtup area will be 134560 sqmt. The total water requirement will be 2902 KLD out of which 707 KLD of water will be required for expansion project, which will be met from existing 2no. of tube-wells. The total waste water generation from the expansion project will be 530 KLD and will be treated in STP of capacity 2150 KLD, which will be developed in 3 phases presentaly STP of 750 KLD capacity is in operation. The treated water will be recycled/ reused leading to zero discharge. Total solid waste generation will be 1048 Kg/day. About 50% waste is expected to be bio-degradable. The collected non bio-degradable solid waste would be segregated and transported to a Govt. designated waste disposal site and bio-degradable waste will be used for composting with in the complex. The power requirement will be 1280 KVA which will be supplied by Haryana Vidyut Vitran Nigam Ltd. The total parking spaces proposed are for 334 ECS. Total cost of the development of expansion project is Rs. 2500 lac.

[3] The State Expert Appraisal Committee, Haryana after due consideration of the relevant documents submitted by the project proponent and additional clarification furnished in response to its observations have recommended the grant of environmental clearance for the project mentioned above subject to compliance with the stipulated conditions. Accordingly, the State Environment Impact Assessment Authority hereby accords necessary environmental clearance for the project under Category 8(b) of EIA Notification 2006 subject to the strict compliance with the specific and general conditions mentioned below:-

PART A:-

SPECIFIC CONDITIONS:-

Construction Phase:-

[i] A first aid room as proposed in the project report will be provided in both during construction and operation of the project.

[ii] Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the laboures is strictly prohibited. The safe disposal of waste water and solid waste generated during the construction phase should be ensured.

[iii] All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.

[iv] Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

[v] Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.

[vi] The diesel generator sets to be used during construction phase should be of low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.

[vii] The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.

[viii] Ambient noise levels should conform to residential and commercial standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards.

[ix] Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August 2003.

[x] Ready mixed concrete must be used in building construction.

[xi] Storm water control and its re-use as per CGWB and BIS standards for various applications.

[xii] Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices as referred.

[xiii] Permission from Competent Authority for supply of water shall be obtained prior to operation of the project.

[xiv] Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.

[xv] Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.

[xvi] The approval of the competent authority shall be obtained for structural safety of the building due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc. If any forest land is involved in the proposed site, clearance under Forest Conservation Act shall be taken from the competent Authority.

[xvii] The project proponent will use the water for construction phase through tankers. However, prior permission from CGWA will be taken before using the bore well water for construction purposes.

[xviii] The project proponent will construct rain water harvesting pits @ 1 pit per acre for recharging the ground water within the project premises.

[xix] The PP will obtain and submit permission of the airport authority about the height of the building to SEIAA before starting construction process of their project, if required.

Operation Phase:

[i] The STP shall be installed for the treatment of the sewage generated to the prescribed standards including odour and treated effluent will be recycled to achieve zero exit discharge. The STP should be installed at the farthest place in the project area.

[ii] Separation of the grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized treatment should be done ensuring that the re-circulated water should have BOD maximum 10 pm and the recycled water will be used for flushing, gardening and DG set cooling.

[iii] For disinfections of the treated wastewater ultra violate radiation or ozonization should be used.

[iv] The solid waste generated should be properly collected and segregated. Bio-degradable waste will be decomposed at site and dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.

[v] Diesel power generating sets proposed as source of backup power for lifts, common area illumination and for domestic use should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The location of the DG sets should be in the basement as promised by the project proponent with appropriate stack height i.e above the roof level of the building as per the CPCB norms. The diesel used for DG sets should be of low sulphur contents (maximum 0.25%).

[vi] Ambient Noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the Proposed Township Project.

[vii] [a] The Project Proponent should consult a good landscaping consultant and prepare a detailed plantation pattern for the entire township.

[b] The project proponent should maintain at least 20% as green cover area for tree plantation. The Project Proponent shall grow suitable trees in open spaces and along the roads in the project area as well as in the existing area preferably with local species so as to provide protection against particulates and noise. The open spaces inside the plot should be preferably landscaped and covered with vegetation/grass.

[viii] Weep holes in the compound front walls shall be provided to ensure natural drainage of rain water in the catchments area during the monsoon period.

[ix] The project proponent shall setup rain water harvesting pits @ 1 pit/ acre having 400 mm bore and 200 mm slotted pipe as proposed for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre- treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging should be kept at least 5 mts. above the highest ground water table.

[x] The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.

[xi] There should be no traffic congestion near the entry and exist points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be utilized.

[xii] A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the SEIAA, Haryana in three months time.

[xiii] Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the maximum extent possible.

[xiv] The solid waste generated should be properly collected and segregated as per the requirement of the MSW Rules, 2000 and as amended from time to time. The bio-degradable waste should be composted at the site ear marked within the project area and dry/inert solid waste should be disposed off to the approved sites for land filing after recovering recyclable material.

[xv] The provision of the solar water heating system shall be as per the norms specified by HAREDA and shall be made operational in each building block.

[xvi] The project proponent will use the water from the already existing tube wells for domestic purposes and commercial purpose only after getting permission from CGWA or will use water supply from municipality whichever is earlier during operational phase.

[xvii] The traffic plan and the parking plan proposed by the PP should be adhered to meticulously with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be utilized.

[xviii] Post project monitoring should be carried out after installing dust

[xix] The Project Proponent shall comply with the EC BC norms.

PART-B. GENERAL CONDITIONS:

[i] The environmental safeguards contained in the EIA/EMP Report should be implemented in letter and spirit.

[ii] Six monthly compliance reports should be submitted to the HSPCB and Regional Office, MOEF, GOI, Northern Region, Chandigarh and a copy to the SEIAA Haryana.

[iii] The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of this project.

[iv] All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, PLPA, 1900, Forest Act, 1927 etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.

[v] The Project proponent will not violate any judicial orders/pronouncements issued by the Hon'ble Supreme Court/High Courts.

Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

Endst. No. SEIAA/HR/10 Dated:.....

A copy of the above is forwarded to the following:

1. The Additional Director (IA Division), MOEF, GOI, CGO Complex, Lodhi Road, New Delhi.
2. The Regional officer, Ministry of Environment Forests, Govt. of India, Sector 31, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, Pkl.

Member Secretary,
State Level Environment Impact

3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना ।

4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए कार्यवाही किए गए मामलों का सारांश ।

5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली क्रियाकलापों की संविक्षा के मामलों का सारांश । ब्यौरों को पृथक् उपाबंध के रूप में संलग्न किया जा सकेगा।

6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली क्रियाकलापों की संविक्षा के मामलों का सारांश । ब्यौरों को पृथक् उपाबंध के रूप में संलग्न किया जा सकेगा।

7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।

8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 24th October, 2016

S.O. 3308(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of the India in the Ministry of Environment, Forest and Climate Change vide number S.O. 1395 (E), dated the 21st May,2015, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

WHEREAS, the Khol Hi Raitan Wildlife Sanctuary of 4883 hectare is situated in the State of Haryana and located in Shiwalik hill system which is very near to Bir Shikargah Wildlife Sanctuary and the aerial distance between the two is about three kilometers and Khol Hai Raitan has steep sloping hills and the soil of this Sanctuary is also sandy loam and has red color because of more iron content;

AND WHEREAS, Khol Hi Raitan Wildlife Sanctuary is important and known for its fauna, leopard is on the top of hierarchy, other animals such as Cheetal or Spotted Deer, Sambar, Wild Boar, Rhesus Monkey, Langoor, Hyena, Jungle Cat, Common Mongoose, Indian Fox, Jackal, Porcupine, etc.;

AND WHEREAS, it is necessary to conserve and protect the area the extent and boundaries of which is specified in paragraph 1 of this notification around the protected area of the Khol Hi Raitan Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) read with clause (v) and clause (xiv) of sub- section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and sub- rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area with an extent of upto 925 meters from the boundary of the protected area of Khol Hi Raitan Wildlife Sanctuary in the State of Haryana as the Khol Hi Raitan Wildlife Sanctuary Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. Extent and Boundaries of Eco-sensitive Zone.- (1) The Eco-sensitive Zone varies from zero to 925 meters around the boundary of Khol Hi Raitan Wildlife Sanctuary comprising an area of 1320 hectares approximately.

(2) The Eco-sensitive Zone is bounded by 30°42'15.640"N latitude and 77°0'34.688"E longitude towards East (point No.2 of Annexure I map); 30°43'55.091"N latitude and 76°54'12.405"E longitude towards west (point No.22 of Annexure I map); 30°44'27.031"N latitude and 76°56'11.013"E longitude towards north (point No.8 of Annexure I map) and 30°40'9.132"N latitude and 76°57'0.902"E longitude towards south (point No.42 of Annexure I map).

(3) The map of Eco-sensitive Zone boundary together with its latitude and longitude is appended as **Annexure I**.

(4) The coordinates of Eco-sensitive Zone and Wildlife sanctuary with its latitude and longitude is appended as **Annexure II**.

(5) The villages whose area or parts thereof falling within the Eco-sensitive Zone are, Firozpur, Dudhgarh, Dhadwali, Kaadyani, Mandhna, Sisram, Jakhri, Chaudhari Bas, Thattar, Jala, Ambwala, Kotian, Burj Tanda, Gumthala.

76 53' 28.747" पू.	30 41' 36.276" उ.
76 53' 50.654" पू.	30 41' 37.729" उ.
76 54' 24.076" पू.	30 41' 33.694" उ.
76 54' 51.568" पू.	30 41' 40.970" उ.
76 54' 25.165" पू.	30 41' 19.497" उ.
76 54' 4.765" पू.	30 41' 25.114" उ.
76 53' 27.058" पू.	30 41' 19.756" उ.
76 53' 8.081" पू.	30 41' 28.304" उ.
76 52' 59.799" पू.	30 41' 24.289" उ.
76 53' 4.159" पू.	30 41' 2.364" उ.
76 53' 23.284" पू.	30 41' 1.495" उ.
76 53' 49.012" पू.	30 40' 48.712" उ.
76 54' 55.424" पू.	30 41' 28.506" उ.
76 55' 28.068" पू.	30 41' 7.421" उ.
76 56' 2.256" पू.	30 41' 10.383" उ.
76 55' 57.695" पू.	30 40' 22.296" उ.
76 56' 55.921" पू.	30 40' 23.342" उ.
76 57' 0.902" पू.	30 40' 9.132" उ.
76 57' 19.061" पू.	30 40' 16.286" उ.
76 57' 32.610" पू.	30 40' 55.852" उ.
76 57' 47.986" पू.	30 41' 2.328" उ.
76 58' 7.521" पू.	30 40' 27.773" उ.
76 58' 26.090" पू.	30 40' 27.870" उ.
76 58' 51.200" पू.	30 40' 13.311" उ.
76 59' 12.324" पू.	30 40' 55.520" उ.
76 59' 31.732" पू.	30 40' 45.215" उ.
76 59' 30.499" पू.	30 40' 32.169" उ.
76 59' 51.030" पू.	30 40' 29.629" उ.

उपाबंध-III

पारिस्थितिक संवेदी जोन मानीटरी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तारीख।

2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें।

2. Zonal Master Plan for Eco-sensitive Zone.- (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of final notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

(2) The Zonal Master Plan shall be approved by the Competent Authority in the State Government.

(3) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(4) The Zonal Master Plan shall be prepared in consultation with all concerned State Departments, namely:-

(i) Environment;

(ii) Forest;

(iii) Urban Development;

(iv) Tourism;

(v) Municipal;

(vi) Revenue;

(vii) Agriculture; and

(ix) Haryana State Pollution Control Board,

for integrating environmental and ecological considerations into it.

(5) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(6) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(7) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(8) The Zonal Master Plan shall regulate development in Eco-sensitive Zone so as to ensure Eco-friendly development and livelihood security of local communities.

3. **Measures to be taken by State Government.-** The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.-** Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of local residents, and for the activities listed against serial numbers 27, 37 and 42 in column (2) of the Table in paragraph 4, namely:-

(i) Small scale industries not causing pollution;

(ii) Rainwater harvesting; and

(iii) Cottage industries including village artisans:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of the Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) **Natural Springs.**- The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism.**- (a) The activity relating to tourism within the Eco-sensitive Zone shall be as per Tourism Master Plan, which shall form part of the Zonal Master Plan.

(b) The Tourism Master Plan shall be prepared by the Department of Tourism, Government of Haryana in consultation with the Department of Revenue and Forests, Government of Haryana.

(c) The activity of tourism shall be regulated as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the eco-tourism guidelines issued by the National Tiger Conservation Authority, Ministry of Environment, Forest and Climate Change (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of hotels and resorts shall not be permitted within the Eco-sensitive Zone;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural Heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and proper plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981(14 of 1981) and the rules made thereunder.

(7) **Air pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) **Discharge of effluents.**- The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974) and the rules made thereunder.

(9) **Solid wastes.** - Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out in accordance with the provisions of the Solid Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016 as amended from time to time;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material may be disposed in an environmentally acceptable manner at site(s) identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.**- The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R 343 (E), dated the 28th March, 2016, as amended from time to time.

(11) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Ministry of Environment, Forest and Climate Change, Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

4. **List of activities prohibited or to be regulated within the Eco-sensitive Zone.-** All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder and shall be regulated in the manner specified in the Table below, namely:-

TABLE

Sl. No.	Activity	Remarks
(1)	(2)	(3)
	A. Prohibited Activities:	
1.	Commercial Mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited except for the domestic needs of *bona fide* local residents. (b) The mining operations shall strictly be in accordance with the orders of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting up of saw mills.	No new and expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting up of industries causing water or air or soil or noise pollution.	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted.
4.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Establishment of new major hydroelectric projects.	Prohibited (except as otherwise provided) as per applicable laws.
7.	Uses of plastic carry bags.	Prohibited (except as otherwise provided) as per applicable laws.
8.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
9.	Setting-up of Medium Density Fiberboard/ Particle Board Units/ Plants.	Prohibited (except as otherwise provided) as per applicable laws.
10.	Setting-up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.
11.	Commercial helicopter services.	Prohibited (except as otherwise provided) as per applicable laws.
12.	Erection of mobile Tower.	Prohibited (except as otherwise provided) as per applicable laws.
	B. Regulated Activities:	
13.	Felling of trees.	(a) There shall be no felling of trees on the forest land or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made there under.

14.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or up to the boundary of the Eco-sensitive Zone whichever is nearer except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities: Provided that, beyond one kilometer or up to the extent of the Eco-sensitive Zone, all new tourism activities or expansion of existing activities shall be in conformity with the Tourism Master Plan.
15.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Regulated under applicable laws.
16.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one kilometer from the boundary of protected area or up to the boundary of the Eco-sensitive Zone whichever is nearer. Provided that, local people shall be permitted to undertake construction in their land for their residential use including the activities listed in sub-paragraph (1) of paragraph 3: (b) Beyond one kilometer upto the extent of Eco-sensitive Zone, construction for *bone fide* local needs shall be allowed and other construction activities shall be regulated as per the Zonal Master Plan. (c) Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per the applicable rules and regulations, if any.
17.	Drastic change of agriculture system.	Regulated under applicable laws.
18.	Commercial water resources including ground water harvesting.	(a)The extraction of surface water and ground water shall be permitted only for *bona fide* agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
19.	Erection of electrical cables and telecommunication towers.	Promote underground cabling.
20.	Fencing of existing premises of hotels and lodges.	Regulated under applicable laws.
21.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable
22.	Movement of vehicular traffic at night	Regulated for commercial purpose under applicable laws.
23.	Introduction of exotic species.	Regulated under applicable laws.
24.	Commercial Sign boards and hoardings.	Regulated under applicable laws.
25.	Air and vehicular pollution.	Regulated under applicable laws.
26.	Protection of hill slopes and river banks	Regulated under applicable laws.
27.	Small scale industries not causing pollution.	Non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment shall be permitted.

28.	Discharge of treated effluents in natural water bodies or land area.	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
29.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
30.	Security Forces Camp.	Regulated under applicable laws.
31.	Collection of boulders, gravel and sand from the river beds.	Regulated under applicable laws.
32.	Laying of transmission and distribution system above 33KV.	Regulated under applicable laws.
33.	New wood based industry.	No establishment of new wood based industry shall be permitted within the units of Eco-sensitive Zone: Provided that new wood based industry may be set up in the Eco-sensitive Zone using 100% imported wood stock.
34.	Solid Waste Management	Regulated under applicable laws.
35.	Eco-tourism	Regulated under applicable laws.
	C. Promoted Activities:	
36.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming and fisheries.	Permitted under applicable laws.
37.	Rain water harvesting.	Shall be actively promoted.
38.	Organic farming.	Shall be actively promoted.
39.	Adoption of green technology for all activities.	Shall be actively promoted.
40.	Use of renewable energy sources.	Permitted under applicable laws.
41.	Vegetative fencing.	Permitted under applicable laws.
42.	Cottage industries including village artisans, etc.	Shall be actively promoted.
43.	Agriculture operations including plantation, horticulture and orchards.	Permitted under applicable laws.
44.	Agro Forestry.	Shall be actively promoted.
45.	Environmental Awareness.	Shall be actively promoted.

5. **Eco-sensitive Zone Monitoring Committee.-** (1) The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following, namely:-

(a) Deputy Commissioner, Panchkula - Chairman;

(b) a representative of Non-governmental Organisations working in the field of environment (including heritage conservation) to be nominated by the Government of Haryana for a term of three year – Member;

(c) Regional Officer, Haryana State Pollution Control Board, Panchkula - Member;

(d) District Town Planner, Panchkula - Member;

(e) one expert in the area of ecology and environment to be nominated by the Government of Haryana - Member;

(f) Divisional Wildlife Officer, Panchkula – Member;

(g) Representative of State Bio Diversity Board-Member;

(h) Deputy Conservator of Forests (Territorial) Panchkula – Member Secretary.

Terms of Reference:

(2) The tenure of the Monitoring Committee is for three (3) years.

(3) The Monitoring Committee shall monitor the compliance of the provisions of Notification.

(4) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to

the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(5) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(6) The Member Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s)shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.

(7) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(8) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wild Life Warden of the State per pro forma appended at **Annexure III**.

(9) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

6. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

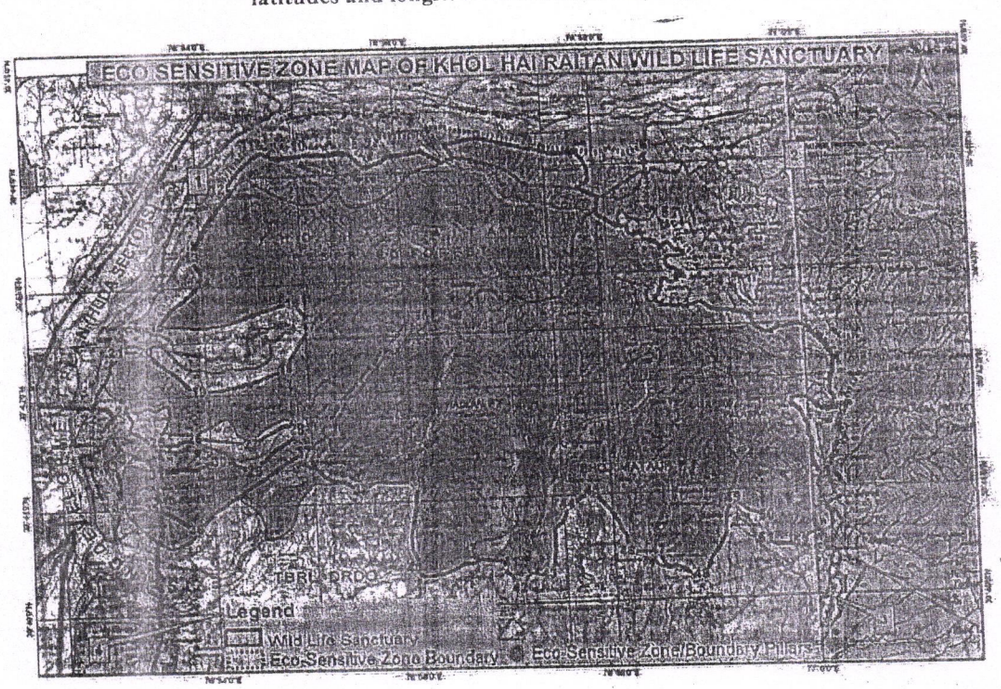
7. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

[F. No. 25/29/2014-ESZ/RE]

Dr. T. CHANDINI, Scientist 'G'

Annexure I

Map of Eco-sensitive Zone boundary of Khol Hai Raitan Wildlife Sanctuary, Haryana together with its latitudes and longitude of extremes and extent.



Annexure II

The coordinates showing prominent points of the outer boundary of Eco-sensitive Zone of Khol Hai Raitan Wildlife Sanctuary, Haryana

COORDINATES OF ECO-SENSITIVE ZONE		
Id	Longitude	Latitude
1.	77 0' 8.560" E	30 41' 7.833" N
2.	77 0' 34.688" E	30 42' 15.640" N
3.	76 59' 54.483" E	30 42' 49.133" N
4.	76 59' 11.778" E	30 42' 53.898" N
5.	76 58' 42.139" E	30 43' 32.976" N
6.	76 58' 31.481" E	30 44' 10.120" N
7.	76 57' 19.280" E	30 44' 15.323" N
8.	76 56' 11.013" E	30 44' 27.031" N
9.	76 55' 32.901" E	30 44' 24.311" N
10.	76 55' 2.301" E	30 44' 16.546" N
11.	76 54' 31.881" E	30 44' 17.817" N
12.	76 54' 12.405" E	30 43' 55.091" N
13.	76 53' 54.698" E	30 43' 17.777" N
14.	76 54' 0.524" E	30 43' 2.667" N
15.	76 53' 32.031" E	30 42' 39.449" N
16.	76 54' 52.933" E	30 42' 50.080" N
17.	76 55' 2.247" E	30 42' 36.944" N
18.	76 54' 46.752" E	30 42' 14.129" N
19.	76 53' 54.569" E	30 42' 3.078" N
20.	76 53' 24.235" E	30 42' 25.382" N
21.	76 53' 6.461" E	30 42' 25.641" N
22.	76 52' 47.988" E	30 41' 49.866" N
23.	76 52' 51.929" E	30 41' 41.537" N
24.	76 53' 8.575" E	30 41' 53.704" N
25.	76 53' 28.747" E	30 41' 36.276" N
26.	76 53' 50.654" E	30 41' 37.729" N
27.	76 54' 24.076" E	30 41' 33.694" N
28.	76 54' 51.568" E	30 41' 40.970" N
29.	76 54' 25.165" E	30 41' 19.497" N
30.	76 54' 4.765" E	30 41' 25.114" N
31.	76 53' 27.058" E	30 41' 19.756" N
32.	76 53' 8.081" E	30 41' 28.304" N
33.	76 52' 59.799" E	30 41' 24.289" N
34.	76 53' 4.159" E	30 41' 2.364" N
35.	76 53' 23.284" E	30 41' 1.495" N
36.	76 53' 49.012" E	30 40' 48.712" N
37.	76 54' 55.424" E	30 41' 28.506" N
38.	76 55' 28.068" E	30 41' 7.421" N
39.	76 56' 2.256" E	30 41' 10.383" N
40.	76 55' 57.695" E	30 40' 22.296" N
41.	76 56' 55.921" E	30 40' 23.342" N
42.	76 57' 0.902" E	30 40' 9.132" N
43.	76 57' 19.061" E	30 40' 16.286" N
44.	76 57' 32.610" E	30 40' 55.852" N
45.	76 57' 47.986" E	30 41' 2.328" N
46.	76 58' 7.521" E	30 40' 27.773" N

-47-

47.	76 58' 26.090" E	30 40' 27.870" N
48.	76 58' 51.200" E	30 40' 13.311" N
49.	76 59' 12.324" E	30 40' 55.520" N
50.	76 59' 31.732" E	30 40' 45.215" N
51.	76 59' 30.499" E	30 40' 32.169" N
52.	76 59' 51.030" E	30 40' 29.629" N

CO-ORDINATES OF KHOL-HI-RATAN WILDLIFE SANCTUARY

Longitude	Latitude
77 0' 0.575" E	30 41' 13.397" N
77 0' 15.891" E	30 42' 9.120" N
76 59' 47.440" E	30 42' 27.920" N
76 59' 5.141" E	30 42' 37.750" N
76 58' 34.574" E	30 43' 17.125" N
76 57' 55.941" E	30 43' 58.370" N
76 57' 18.722" E	30 44' 9.862" N
76 56' 31.215" E	30 44' 13.199" N
76 55' 32.924" E	30 44' 8.821" N
76 55' 2.086" E	30 44' 10.590" N
76 54' 38.838" E	30 44' 12.244" N
76 54' 20.218" E	30 43' 51.970" N
76 53' 54.698" E	30 43' 17.777" N
76 54' 0.524" E	30 43' 2.667" N
76 53' 32.031" E	30 42' 39.449" N
76 54' 52.933" E	30 42' 50.080" N
76 55' 2.247" E	30 42' 36.944" N
76 54' 46.752" E	30 42' 14.129" N
76 53' 54.569" E	30 42' 3.078" N
76 53' 24.235" E	30 42' 25.382" N
76 53' 6.461" E	30 42' 25.641" N
76 52' 47.988" E	30 41' 49.866" N
76 52' 51.929" E	30 41' 41.537" N
76 53' 8.575" E	30 41' 53.704" N
76 53' 28.747" E	30 41' 36.276" N
76 53' 50.654" E	30 41' 37.729" N
76 54' 24.076" E	30 41' 33.694" N
76 54' 51.568" E	30 41' 40.970" N
76 54' 25.165" E	30 41' 19.497" N
76 54' 4.765" E	30 41' 25.114" N
76 53' 27.058" E	30 41' 19.756" N
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76 53' 4.159" E	30 41' 2.364" N
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76 55' 28.068" E	30 41' 7.421" N
76 56' 2.256" E	30 41' 10.383" N
76 55' 57.695" E	30 40' 22.296" N
76 56' 55.921" E	30 40' 23.342" N
76 57' 0.902" E	30 40' 9.132" N

76 57' 19.061" E	30 40' 16.286" N
76 57' 32.610" E	30 40' 55.852" N
76 57' 47.986" E	30 41' 2.328" N
76 58' 7.521" E	30 40' 27.773" N
76 58' 26.090" E	30 40' 27.870" N
76 58' 51.200" E	30 40' 13.311" N
76 59' 12.324" E	30 40' 55.520" N
76 59' 31.732" E	30 40' 45.215" N
76 59' 30.499" E	30 40' 32.169" N
76 59' 51.030" E	30 40' 29.629" N

Proforma of Action Taken Report:- Eco-sensitive Zone Monitoring Committee.- **Annexure III**

1. Number and date of Meetings:
2. Minutes of the meetings: Mention main noteworthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan:
4. Summary of cases dealt for rectification of error apparent on face of land record.

   Details may be attached as Annexure
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006:

   Details may be attached as separate Annexure.
6. Summary of case scrutinised for activities not covered the under Environment Impact Assessment Notification, 2006:

   Details may be attached as separate Annexure.
7. Summary of complaints ledged under Section 19 of Environment (Protection) Act, 1986:
8. Any other matter of importance:

5

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उपाबंध – IV

पारिस्थितिक संवेदी जोन मानीटरी समिति-की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तारीख ।

2. बैठकों का कार्यवृत्त : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें ।

3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना ।

4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए कार्यवाही किए गए मामलों का सारांश ।

5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली क्रियाकलापों की संवीक्षा के मामलों का सारांश । ब्यौरों को पृथक् उपाबंध के रूप में संलग्न किया जा सकेगा।

6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली क्रियाकलापों की संविक्षा के मामलों का सारांश । ब्यौरों को पृथक् उपाबंध के रूप में संलग्न किया जा सकेगा।

7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।

8. कोई अन्य महत्वपूर्ण विषय ।

[फा. सं. 25/30/2014-ईएसजेड-आरई]

डॉ. टी. चांदनी, वैज्ञानिक 'जी'

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 23rd November, 2016

S.O. 3516(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 1447, dated the 26th May, 2015, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

AND whereas, objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

WHEREAS, the Bir Shikargarh Wildlife Sanctuary of 767 hectare situated in Haryana State and falls within Shivalik hill system and it is located at an altitude of about 400 meters above Sea Level and is a part of Ghaggar river catchments and surrounded by forest areas and a few villages and seasonal river named Kaushalya originating in the adjoining Himachal area passes through the sanctuary and the entire area of this sanctuary is made up of conglomerates, clay and silt having the characters of alluvial deposits;

AND WHEREAS, Bir Shikargarh Wildlife Sanctuary has thick forest and *Acacia catechu* (Khair) is the dominant species of this area and the larger part of the sanctuary is a natural forest and manmade plantation of species like *Eucalyptus globulus* (Safeda) and *Tectona grandis* (Teak) have also been done and among fauna, leopard is on the top of hierarchy and other animals are Spotted Deer, Sambar, Wild Boar, Rhesus Monkey, Langoor, Hyaena, Jungle Cat, Common Mongoose, India Fox, Jackal, Porcupine, etc.;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of which is specified in paragraph 1 of this notification around the protected area of the Bir Shikargarh Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area with an extent of upto1200 metres from the boundary of the Bir Shikargarh Wildlife Sanctuary in the State of Haryana as the Bir Shikargarh Wildlife Sanctuary Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone), details of which are as under, namely:-

1. **Extent and boundaries of Eco-sensitive Zone.**-(1) The Eco-sensitive Zone varies from zero to 2310 meters around the boundary of Bir Shikargarh Wildlife Sanctuary and the total area falling under the Eco-Sensitive Zone is 1131 hectares approximately.

(2) Bir Shikargarh Wildlife Sanctuary is situated in the Panchkula District of Haryana State between 300 44′06″ to 300 47′34.01″ North latitude and between 760 56′34.05″ to 760 59′38.62″ East longitude.

(3) The map of Eco-sensitive Zone boundary together with its latitude and longitude is appended as **Annexure I**.

(4) The coordinates of Eco-sensitive Zone with its latitude and longitude is appended as **Annexure II**.

(5) The villages whose area or parts thereof falling within the Eco-sensitive Zone are appended as **Annexure-III**.

2. **Zonal Master Plan for Eco-sensitive Zone.**- (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of final notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

(2) The Zonal Master Plan shall be approved by the Competent Authority in the State Government.

(3) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(4) The Zonal Master Plan shall be prepared in consultation with all concerned State Departments, namely:-

(i) Environment;

(ii) Forest;

(iii) Urban Development;

(iv) Tourism;

(v) Municipal;

(vi) Revenue;

(vii) Agriculture; and

(ix) Haryana State Pollution Control Board,

for integrating environmental and ecological considerations into it.

(5) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(6) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(7) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green areas, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(8) The Zonal Master Plan shall regulate development in Eco-sensitive Zone as to ensure Eco-friendly development for livelihood security of local communities.

3. **Measures to be taken by State Government.**-The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Landuse.**- Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the

residential needs of local residents, and for the activities listed against serial numbers 24, 32 and 37 in column (2) of the Table in paragraph 4, namely:-

(i) Small scale industries not causing pollution;

(ii) Rainwater harvesting; and

(iii) Cottage industries including village artisans:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of the Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) **Natural Springs.**-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit the development activities at or near these areas which are detrimental to such areas.

(3) **Tourism.**-(a) The activity relating to tourism within the Eco-sensitive Zone shall be as per Tourism Master Plan, which shall form part of the Zonal Master Plan.

(b) The Tourism Master Plan shall be prepared by the Department of Tourism, Government of Haryana in consultation with Department of Revenue and Forests, Government of Haryana.

(c) The activity of tourism shall be regulated as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the eco-tourism guidelines issued by the National Tiger Conservation Authority, Ministry of Environment and Forest and Climate Change (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of hotels and resorts shall not be permitted within the Eco-sensitive Zone;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural Heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981(14 of 1981) and the rules made thereunder.

(7) **Air pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)and the rules made thereunder.

(8) **Discharge of effluents.**- The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974) and the rules made thereunder.

(9) **Solid wastes.** - Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out in accordance with the provisions of the Solid Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357(E), dated the 8th April, 2016 as amended from time to time;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material may be disposed in an environmentally acceptable manner at site(s) identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.-** The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 343(E), dated the 28th March, 2016, as amended from time to time.

(11) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master Plan is prepared and approved by the competent authority in the State Government and the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

4. **List of activities prohibited or to be regulated within Eco-sensitive Zone.-**All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder and shall be regulated in the manner specified in the Table below, namely:-

TABLE

Sl. No.	Activity	Remarks
(1)	(2)	(3)
	A. Prohibited Activities:	
1.	Commercial Mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited except for the domestic needs of *bona fide* local residents. (b) The mining operations shall strictly be in accordance with the orders of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012.
2.	Setting up of saw mills.	No new and expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting up of industries causing water or air or soil or noise pollution.	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted.
4.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Establishment of new major hydroelectric projects.	Prohibited (except as otherwise provided) as per applicable laws.
7.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
8.	Setting-up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.

9.	Commercial helicopter services.	Prohibited (except as otherwise provided) as per applicable laws.
10.	Uses of plastic carry bags.	Prohibited (except as otherwise provided) as per applicable laws.
	B. Regulated Activities:	
11.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or up to the boundary of the Eco-sensitive Zone whichever is nearer except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities: Provided that, beyond one kilometre or up to the extent of the Eco-sensitive Zone, all new tourism activities or expansion of existing activities shall be in conformity with the Eco-Tourism Master Plan. Commercial eco-tourism establishments is to be regulated strictly in accordance with "The guidelines for taking non-forestry activities in Wild life habitats" issued vide F. No. 610/2011 WL dated 15-03.2011 by the Ministry of Environment and Forest (WL Division), New Delhi and National Tiger Conservation Authority Guidelines (if applicable).
12.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one kilometre from the boundary of protected area or up to the boundary of the Eco-sensitive Zone whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their residential use including the activities listed in sub-paragraph (1) of paragraph 3: Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per the applicable rules and regulations, if any. (b) Beyond one kilometre upto the extent of Eco-Sensitive Zone, construction for *bone fide* local needs shall be allowed and other construction activities and construction and augmentation of civic amenities shall be regulated as per the Zonal Master Plan.
13.	Felling of trees.	(a) There shall be no felling of trees on the forest land or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made there under.
14.	Drastic change of agriculture system.	Regulated under applicable laws.

15.	Commercial water resources including ground water harvesting.	(a)The extraction of surface water and ground water shall be permitted only for *bona fide* agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
16.	Erection of electrical cables and telecommunication towers.	Promote underground cabling.
17.	Fencing of existing premises of hotels and lodges.	Regulated under applicable laws.
18.	Widening and strengthening of existing roads and construction of new roads.	Construction of new roads and widening /repair of existing roads in the Eco-sensitive Zone should be regulated and done with minimal impact.
19.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
20.	Introduction of exotic species.	Regulated under applicable laws.
21.	Commercial Sign boards and hoardings.	Regulated under applicable laws.
22.	Air and vehicular pollution.	Regulated under applicable laws.
23.	Protection of hill slopes and river banks.	Regulated under applicable laws.
24.	Small scale industries not causing pollution.	Non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment shall be permitted.
25.	Discharge of treated effluents in natural water bodies or land area.	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
26.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
27.	Security Forces Camp.	Regulated under applicable laws.
28.	Collection of boulders, gravel and sand from the river beds.	Regulated under applicable laws.
29.	Laying of transmission and distribution system above 33KV.	Regulated under applicable laws.
30.	New wood based industry.	No establishment of new wood based industry shall be permitted within the units of Eco-sensitive Zone: Provided that new wood based industry may be set up in the Eco-sensitive Zone using 100% imported wood stock.
	C. Promoted Activities:	
31.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming and fisheries.	Permitted under applicable laws.
32.	Rain water harvesting.	Shall be actively promoted.

33.	Organic farming.	Shall be actively promoted.
34.	Adoption of green technology for all activities.	Shall be actively promoted.
35.	Use of renewable energy sources.	Permitted under applicable laws.
36.	Vegetative fencing.	Permitted under applicable laws.
37.	Cottage industries including village artisans, etc.	Shall be actively promoted.
38.	Agriculture operations including plantation, horticulture and orchards.	Permitted under applicable laws.
39.	Skill development.	Shall be actively promoted.
40.	Agro Forestry.	Shall be actively promoted.
41.	Environmental Awareness.	Shall be actively promoted.

5. **Eco-sensitive Zone Monitoring Committee.-** (1) The Central Government hereby constitutes the Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following, namely:-

(a) Deputy Commissioner, Panchkula - Chairman;

(b) A representatives of Non-governmental Organisations working in the field of environment (including heritage conservation) to be nominated by the Government of Haryana for a term of three year – Member;

(c) Regional Officer, Haryana State Pollution Control Board Member;

(d) District Town Planner, Panchkula - Member;

(e) one expert in the area of ecology and environment to be nominated by the Government of Haryana - Member;

(f) Divisional Wildlife Officer, Panchkula – Member;

(g) Member of State Biodiversity Board - Member

(h) Deputy Conservator of Forests (Territorial) Panchkula- Member Secretary.

6. **Terms of Reference:**

(1) The Monitoring Committee shall monitor the compliance of the provisions of this Notification.

(2) The tenure of the Monitoring Committee and the subject expert would be three years.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(5) The Member Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wild Life Warden of the State per proforma appended at **Annexure IV**.

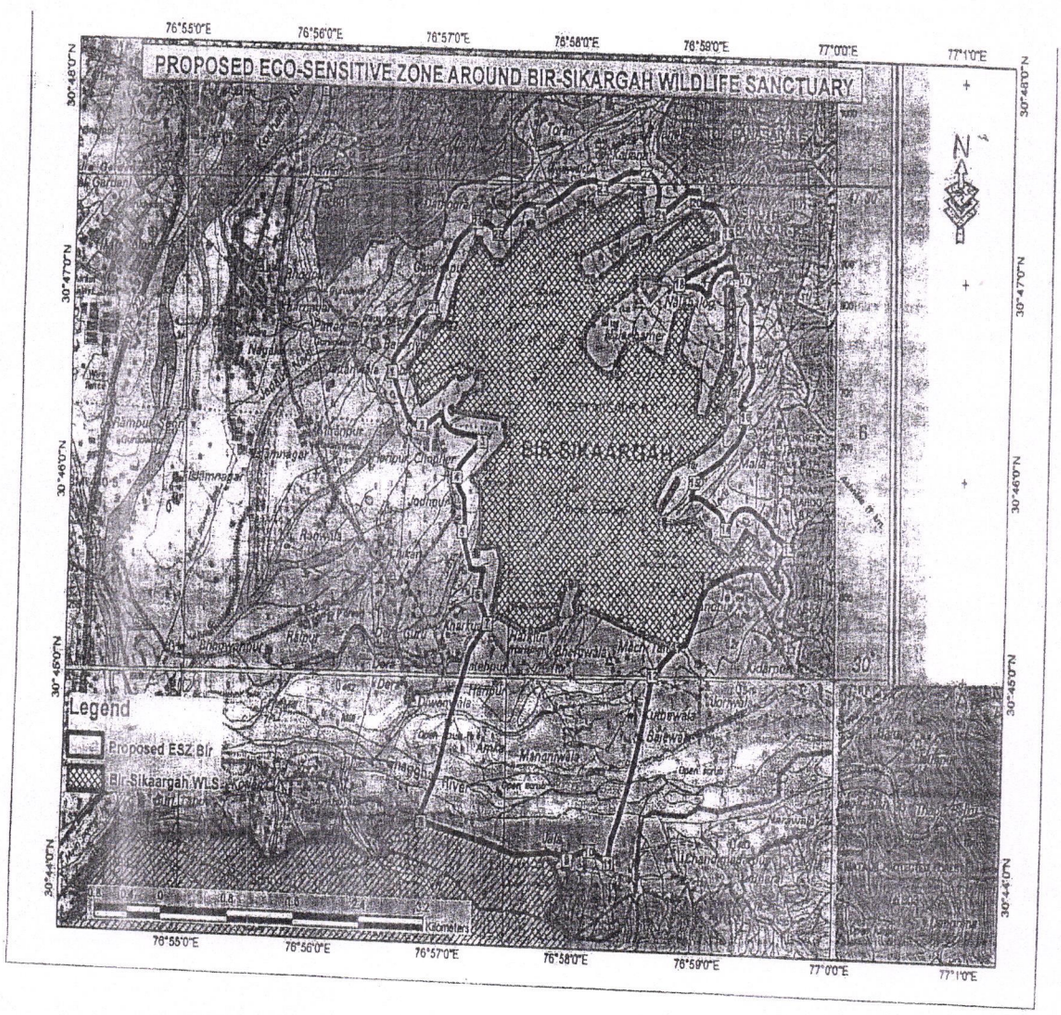
(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

Annexure I

Map of Eco-sensitive Zone of Bir Shikargarh Wildlife Sanctuary, Haryana.



Annexure II

The boundary description of Eco-sensitive Zone of Bir Shikargarh Wildlife Sanctuary, Haryana

ID	Longitude	Latitude	Distance from WLS Boundary
1	76 56' 34.641" E	30 46' 31.902" N	200
2	76 56' 48.824" E	30 46' 15.785" N	200
3	76 57' 17.149" E	30 46' 10.936" N	200
4	76 57' 5.382" E	30 45' 59.861" N	200
5	76 57' 8.194" E	30 45' 42.924" N	200
6	76 57' 16.034" E	30 45' 23.629" N	200
7	76 57' 20.584" E	30 45' 15.172" N	200
8	76 56' 50.863" E	30 44' 16.725" N	2090
9	76 57' 59.390" E	30 44' 5.794" N	2310
10	76 58' 9.480" E	30 44' 8.387" N	2190
11	76 58' 18.229" E	30 44' 4.905" N	2120
12	76 58' 37.400" E	30 45' 0.858" N	320
13	76 59' 38.674" E	30 45' 39.019" N	200
14	76 59' 10.121" E	30 45' 44.615" N	200
15	76 58' 55.566" E	30 45' 58.983" N	200
16	76 59' 18.885" E	30 46' 19.374" N	200
17	76 59' 18.057" E	30 47' 0.977" N	200
18	76 58' 47.957" E	30 46' 59.308" N	200
19	76 59' 10.293" E	30 47' 14.952" N	200
20	76 58' 55.480" E	30 47' 24.416" N	200
21	76 58' 39.274" E	30 47' 20.574" N	200
22	76 58' 32.660" E	30 47' 33.052" N	200
23	76 58' 12.555" E	30 47' 28.459" N	200
24	76 57' 43.440" E	30 47' 21.423" N	200
25	76 57' 23.876" E	30 47' 13.983" N	200
26	76 57' 14.096" E	30 47' 17.741" N	200
27	76 56' 53.855" E	30 46' 51.487" N	200

Annexure III

List of villages falling under Eco-sensitive Zone of Bir Shikargarh Wildlife Sanctuary, Haryana

S. No.	Name of Village	S. No.	Name of Village	S. No.	Name of Village
1	Tipra	28	Jodhpur	55	Dakrog
2	Toran	29	Kharkua	56	Khoi
3	Gawahi	30	Haripur Harisingh	59	Dhato Ghran
4	Bitna	31	Nandpur	60	Jabrot
5	Bagharni	32	Bahoriyan	61	Nala Domehar
6	Noulta	33	Toran	62	Kajiyana
7	Jaithal	34	Bagharni	63	Ganeshpur
8	Bhawana	35	Noulta	64	Nala Bloug
9	Dakrog	36	Jaithal	65	Nala Dakrog
10	Khoi	37	Bhawana	66	Haripur Chopahar
11	Janouli	38	Dakrog	67	Ber Ghati
12	Damdama	39	Khoi	68	Bahoriyan
13	Dhato Ghran	40	Janouli		
14	Jabrot	41	Dhato Ghran		
15	Nala Domehar	42	Jabrot		
16	Kajiyana	43	Nala Domehar		
17	Bhogpur	44	Kajiyana		
18	Ganeshpur	45	Ganeshpur		
19	Dhamsoo	46	Dhamsoo		
20	Patan	47	Nala Bloug		
21	Nala Bloug	48	Nala Dakrog		
22	Nala Dakrog	49	Haripur Chopahar		
23	Haripur Chopahar	50	Tibi		
24	Tibi	51	Ber Ghati		
25	Ber Ghati	52	Malla		
26	Chikan	53	Jodhpur		
27	Malla	54	Bahoriyan		

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Annexure IV

Proforma of Action Taken Report:- Eco-sensitive Zone Monitoring Committee.-

1. Number and date of meetings:
2. Minutes of the meetings: mention main noteworthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan:
4. Summary of cases dealt for rectification of error apparent on face of land record:
   Details may be attached as Annexure
5. Summary of cases scrutinised for activities covered under Environment Impact Assessment Notification, 2006:
   Details may be attached as separate Annexure.
6. Summary of cases scrutinised for activities not covered under Environment Impact Assessment Notification, 2006:
   Details may be attached as separate Annexure.
7. Summary of complaints ledged under Section 19 of Environment (Protection) Act, 1986:
8. Any other matter of importance:

[F. No. 25/30/2014-ESZ(RE)]

Dr. T. CHANDNI, Scientist 'G'

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GOVERNMENT OF HARYANA
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA
Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA.

No. SEIAA/HR/10 53 Dated: 25-3-10

To

M/S Amar Nath Aggarwal Investments Pvt. Ltd.
Colonisers & Land Developers.
S.C.O. 10, Sector-2, Panchkula.

Subject: Environmental Clearance for expansion of Amravati Enclave NH-22, Shopping Mall + 1080 No. of Flats + Plots at village – Bhagwanpur, Islamnagar and Chandimandir, Ambala –Kalka National Highway near Panchkula.

Dear Sir,

This has reference to your application no. ANAI-09/60 Dated 21.04.09 addressed to MS SEIAA received on 30.04.09 and subsequent letters dated 24.06.09, 15.11.09 & 08.02.10 seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Form1-A & Conceptual Plan and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MOEF, GOI vide their Notification 21.4.2008, in its meetings held on 07.08.09 & 16.12.09 awarded "Gold" grading to the project.

[2] It is, interalia, noted that the project involves expansion of township project at villages Bhagwanpur, Islamnagar and Chandimandir, Ambala –Kalka National Highway near Panchkula, on total plot area of 118.33 acres. The Project Proponent had partially developed 102.18 acres of licenced area for which completion certificate was issue on 26.12.01 and EIA Notification was not applicable at that time. The existing township of 102.18 acres includes 46.02 acres for plot development, 3.718 acrs under commercial sites (Shopping Mall), 9 acres for group housing and remaining area for dispensary, schools, STP, roads, footpaths, and parks etc. The Project Proponent has proposed to develop 16.15 acres of licenced area as an expansion of the existing project which includes 6.63 acres for plot development, 4.59 acres for construction of group housing and

remaning for commercial purposes. The existing builtup area of the project (Shopping Mall & Group Housing) is 96128 sqmt and after expansion the total builtup area will be 134560 sqmt. The total water requirement will be 2902 KLD out of which 707 KLD of water will be required for expansion project, which will be met from existing 2no. of tube-wells. The total waste water generation from the expansion project will be 530 KLD and will be treated in STP of capacity 2150 KLD, which will be developed in 3 phases presentaly STP of 750 KLD capacity is in operation. The treated water will be recycled/ reused leading to zero discharge. Total solid waste generation will be 1048 Kg/day. About 50% waste is expected to be bio-degradable. The collected non bio-degradable solid waste would be segregated and transported to a Govt. designated waste disposal site and bio-degradable waste will be used for composting with in the complex. The power requirement will be 1280 KVA which will be supplied by Haryana Vidyut Vitran Nigam Ltd. The total parking spaces proposed are for 334 ECS. Total cost of the development of expansion project is Rs. 2500 lac.

[3] The State Expert Appraisal Committee, Haryana after due consideration of the relevant documents submitted by the project proponent and additional clarification furnished in response to its observations have recommended the grant of environmental clearance for the project mentioned above subject to compliance with the stipulated conditions. Accordingly, the State Environment Impact Assessment Authority hereby accords necessary environmental clearance for the project under Category 8(b) of EIA Notification 2006 subject to the strict compliance with the specific and general conditions mentioned below:-

PART A-

SPECIFIC CONDITIONS:-

Construction Phase:-

[i] A first aid room as proposed in the project report will be provided in both during construction and operation of the project.

[ii] Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the laboures is strictly prohibited. The safe disposal of waste water and solid waste generated during the construction phase should be ensured.

[iii] All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.

[iv] Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

[v] Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.

[vi] The diesel generator sets to be used during construction phase should be of low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.

[vii] The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.

[viii] Ambient noise levels should conform to residential and commercial standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards.

[ix] Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August 2003.

[x] Ready mixed concrete must be used in building construction.

[xi] Storm water control and its re-use as per CGWB and BIS standards for various applications.

[xii] Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices as referred.

[xiii] Permission from Competent Authority for supply of water shall be obtained prior to operation of the project.

[xiv] Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.

[xv] Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.

[xvi] The approval of the competent authority shall be obtained for structural safety of the building due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc. If any forest land is involved in the proposed site, clearance under Forest Conservation Act shall be taken from the competent Authority.

[xvii] The project proponent will use the water for construction phase through tankers. However, prior permission from CGWA will be taken before using the bore well water for construction purposes.

[xviii] The project proponent will construct rain water harvesting pits @ 1 pit per acre for recharging the ground water within the project premises.

[xix] The PP will obtain and submit permission of the airport authority about the height of the building to SEIAA before starting construction process of their project, if required.

Operation Phase:

[i] The STP shall be installed for the treatment of the sewage generated to the prescribed standards including odour and treated effluent will be recycled to achieve zero exit discharge. The STP should be installed at the farthest place in the project area.

[ii] Separation of the grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized treatment should be done ensuring that the re-circulated water should have BOD maximum 10 pm and the recycled water will be used for flushing, gardening and DG set cooling.

[iii] For disinfections of the treated wastewater ultra violate radiation or ozonization should be used.

[iv] The solid waste generated should be properly collected and segregated. Bio-degradable waste will be decomposed at site and dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.

[v] Diesel power generating sets proposed as source of backup power for lifts, common area illumination and for domestic use should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The location of the DG sets should be in the basement as promised by the project proponent with appropriate stack height i.e above the roof level of the building as per the CPCB norms. The diesel used for DG sets should be of low sulphur contents (maximum 0.25%).

[vi] Ambient Noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the Proposed Township Project.

[vii] [a] The Project Proponent should consult a good landscaping consultant and prepare a detailed plantation pattern for the entire township.

[b] The project proponent should maintain at least 20% as green cover area for tree plantation. The Project Proponent shall grow suitable trees in open spaces and along the roads in the project area as well as in the existing area preferably with local species so as to provide protection against particulates and noise. The open spaces inside the plot should be preferably landscaped and covered with vegetation/grass.

[viii] Weep holes in the compound front walls shall be provided to ensure natural drainage of rain water in the catchments area during the monsoon period.

[ix] The project proponent shall setup rain water harvesting pits @ 1 pit/ acre having 400 mm bore and 200 mm slotted pipe as proposed for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre- treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging should be kept at least 5 mts. above the highest ground water table.

[x] The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.

[xi] There should be no traffic congestion near the entry and exist points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be utilized.

[xii] A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the SEIAA, Haryana in three months time.

[xiii] Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the maximum extent possible.

[xiv] The solid waste generated should be properly collected and segregated as per the requirement of the MSW Rules, 2000 and as amended from time to time. The bio-degradable waste should be composted at the site ear marked within the project area and dry/inert solid waste should be disposed off to the approved sites for land filing after recovering recyclable material.

[xv] The provision of the solar water heating system shall be as per the norms specified by HAREDA and shall be made operational in each building block.

[xvi] The project proponent will use the water from the already existing tube wells for domestic purposes and commercial purpose only after getting permission from CGWA or will use water supply from municipality whichever is earlier during operational phase.

[xvii] The traffic plan and the parking plan proposed by the PP should be adhered to meticulously with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be utilized.

[xviii] Post project monitoring should be carried out after installing dust

[xix] The Project Proponent shall comply with the EC BC norms.

PART-B. GENERAL CONDITIONS:

[i] The environmental safeguards contained in the EIA/EMP Report should be implemented in letter and spirit.

[ii] Six monthly compliance reports should be submitted to the HSPCB and Regional Office, MOEF, GOI, Northern Region, Chandigarh and a copy to the SEIAA Haryana.

[iii] The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of this project.

[iv] All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, PLPA, 1900, Forest Act, 1927 etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.

[v] The Project proponent will not violate any judicial orders/pronouncements issued by the Hon'ble Supreme Court/High Courts.

Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

Endst. No. SEIAA/HR/10 Dated:.....

A copy of the above is forwarded to the following:

1. The Additional Director (IA Division), MOEF, GOI, CGO Complex, Lodhi Road, New Delhi.
2. The Regional officer, Ministry of Environment Forests, Govt. of India, Sector 31, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, Pkl.

Member Secretary,

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FORM LC -IX

From

The Director,
Town & Country Planning,
Haryana, Chandigarh.

To

M/S Amar Nath Aggarwal Investments Pvt. Ltd.
S.C.O. No.10 Sector- 2, Panchkula.

Memo No. 5 DP-ii-2001/ 16177
Dated 26.12.2001

Reference your application dated 20.9.2001 requesting for completion certificate in respect of part of your colony for which licence No.33 of 1996 dated 15.3.96 was granted vide this office endst. No.5 DP (2)-96/3911-3920 dated 15.3.96

2 It is hereby certified that the required development works of the part of the colony comprising of plotted area measuring 93.08 acres as indicated in the enclosed layout plan of the colony falling in the revenue estate of village Bhagwanpur, Islam Nager & Chnadimandir Distt Panchkula. duly signed by me read inconjuction with the following terms and conditions, have been completed to my satisfaction. The development works are water supply, sewerage, storm water drainage, roads, roadside plantation & streetlights.

1) That you will abide by the directions of Director, Town and Country Planning, Haryana till the time final completion certificate of the entire colony is granted. You will also carry out all left over services/works, which are deemed appropriate by the Director, Town & Country Planning.

2) That you will be fully responsible to meet with the demand of water and their allied services as per norms. The provision for 1135 K.L.under ground tank alongwith boosting chamber will be made by you besides additional tube wells, if required will also be provided by you.

3) That you will be sole responsible for making the disposal arrangements of the sewerage system. You will provide the treatment plant as provided in the estimates.

4) That you will be sole responsible for making the disposal arrangements of the storm water.

5) That you will develop all the parks as per the requirement.

6) That you will be sole responsible for integrating the internal services with the master services if provided at a later stage by the Govt./HUDA at your own cost.

7) That in case some additional structures are required relating to public health services/internal development works, to be constructed as desired by Director Town and Country Planning, Haryana/HUDA at later stage, the same would be binding upon you.

8) That this part completion certificate is without prejudice to the final decision on the transfer /lease/ construction of community buildings.

9) That you will construct the community buildings on the community sites in the said area within a period of three years from the approval of zoning plans. This period would commence after two months of the approval of zoning plans of community buildings during which you will submit the building plans for sanction. This three years period, however, will exclude 90 days statutory period given for the approval of the building plans.

10) That you will get the licence renewed till such time final completion certificate of the colony is granted to you by the DTCP

11) That you will pay the proportionate external development charges as and when

12) That the department will retain 25% bank guarantee of the total cost of construction of community buildings in the area and the same will only be released after the completion of construction of community buildings.

13) That you will submit the certificate from Chartered Accountant regarding allotment of 20% EWS/LIG & 25% of NPNL category of plots, and the profit has not exceeded 15% of the total project cost of the scheme with in 90 days of the grant of full & final completion certificate of the colony.

14) That this part completion certificate is only in respect of the services mentioned herein and the final completion certificate in respect of the total area including the area mentioned in this certificate would be granted after all the obligations/liabilities cast upon you through the agreements and Act & Rules are discharged to the satisfaction of the Director, Town and Country Planning, Haryana. In the event of failure to do so, this part completion certificate would be deemed to have been cancelled at any time. You will also abide by all the directions/instructions of DTCP and provisions of the Haryana Development and Regulation of Urban Area Act, 1975, and Rules framed there under. You will continue to maintain the services as per the provisions of Act and Rules.

Director,
Town and Country Planning,
Haryana, Chandigarh.

Endst. No. 5 DP-ii/2001/ dated

A copy is forwarded to the Chief Engineer, HUDA, Panchkula with reference to his letter No. 9907 dated 28.11.2001. The above part completion certificate in respect of licence No.33 of 1996 dated 15.3.96 for an area of 93.08 acres (plotted area) of the residential colony in the revenue estate of village Bhagwanpur, Islam Nager & Chandimandir Distt. Panchkula has been granted keeping in view your report and certification made on the service plans by you. Follow up action on the relevant terms and conditions on which the part completion certificate has been granted may be taken under intimation to this office.

Director,
Town and Country Planning,
Haryana, Chandigarh.

Endst.No.5 DP-ii-2001/ dated

A copy is forwarded to the following for information and necessary action:-

i) The Administrator, HUDA, Panchkula.
ii) The Superintending Engineer, HUDA, Panchkula,
iii) The Senior Town Planner, Panchkula,
iv) The Distt. Town Planner, Panchkula &
v) The Executive Engineer, HUDA, Panckula.

Director,
Town and Country Planning,
Haryana, Chandigarh.

Directorate of Town and Country Planning, Haryana
SCO No. 71-75, 2nd Floor, Sector-17 C, Chandigarh, web site: tcpharyana.gov.in
Phone: 0172-2549349; e-mail: tcphry@gmail.com

LC-IX
(See Rule 16 (2))

To

Amar Nath Aggarwal Investment (P) Ltd.,
SCO No. 10, Sector-2, Panchkula.

Memo no. LC-1302-JE (BR)-2015/ 16709 Dated: 2/9/15

Subject: **Grant of part completion certificate for an area measuring 11.566 acres out of total area of 16.156 acres in License no. 186 of 2008 dated 29.10.2008 granted to develop Residential Colony at Sector-2 in Revenue Estate of Village Bhagwanpur, Pinjore-Kalka Urban Complex, District Panchkula- Amarnath Aggarwal Investments Pvt. Ltd.**

With reference to your application dated 26.06.2014, regarding request for grant of part completion certificate in respect of residential plotted/group housing colony developed in the revenue estate of Village Bhagwanpur, Sector 2, Pinjore-Kalka Urban Complex District Panchkula for which license no. 186 of 2008 dated 29.10.2008 was granted on the land measuring 16.156 acres, it is hereby certified that the development works namely: Water supply, Sewerage, Storm water Drainage, Roads, Horticulture and Street Lights in the residential plotted colony comprising of Licence mentioned above for 11.566 acres as indicated on the enclosed approved layout plan and certified by Chief Administrator, HUDA Panchkula and read in conjunction with the following terms and conditions have been completed to my satisfaction. The completion certificate is granted on the following terms and conditions:-

i. That you shall be required to obtain final completion certificate after laying out the colony as per approved layout plan and completion of Internal Development Works' as per approved specifications and design as required under section 3(6) of the Haryana Development and Regulation of Urban Area Act, 1975.

ii. That you shall be fully responsible for operation, upkeep and maintenance of all roads, openspaces, public parks and public health services like water supply, sewerage and drainage etc. for a period as approved in the service plan estimates of your colony from the date of issuance of final completion certificate or earlier relieved of said responsibility and thereupon transfer all such roads openspaces, public parks and public health services like water supply, sewerage and drainage etc. free of cost to the Government or the local authority as directed.

iii. The services will be laid by the colonizer upto alignment of proposed external services of the town and connection with the HUDA system will be done by the

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licensee at his own cost with the prior approval of the competent authority. In case pumping is required, the same will be done by the licensee at his own cost. The services will be provided as per provision in the EDC of Panchkula.

iv. Level/Extent of the services to be provided by HUDA i.e. water supply sewerage, SWD, roads etc. will be proportionate of EDC provisions.

v. That in case some additional structures are required to be constructed and decided by HUDA at a later stage, the same will be binding upon you.

vi. That you shall neither erect nor allow the erection of any communication and transmission Tower with in colony without prior approval of competent authority.

vii. That you shall construct the community sites within the period of 4 years from date of amendment of section 3 of Act No. 8 of 1975 i.e. 03.04.2012.

viii. That you shall submit inspection report within two months from UHBVNL for Internal Electrical Services laid at site.

ix. That you shall be solely responsible for water supply, disposal of sewage and storm water of the colony as per guidelines of HSPCB/Environment Department till such time the external services are provided by HUDA/State Government as per their scheme.

x. That you shall get the licence renewed as laid down under rule 13 of Haryana Development and Regulation of Urban Area Rules, 1976 till the grant of final completion certificate.

This part completion certificate shall be void ab-initio, if any of the conditions mentioned above are not complied with.

DA/As above.

(Arun Kumar Gupta, IAS)
Director General,
Town and Country Planning
Haryana, Chandigarh

Endst. No. LC-1302-JE(BR)-2015/ Dated:

A copy is forwarded to the following for information and necessary action.

i. Chief Administrator, HUDA, Panchkula.
ii. Senior Town Planner, Panchkula.
iii. District Town Planner, Panchkula.
iv. Account Officer O/o Director General, Town and Country Planning, Haryana, Chandigarh.

(Vijay Kumar)
District Town Planner, (HQ)
For Director General, Town and Country Planning,
Haryana, Chandigarh.

FORM BR-VI
[See Rule 47 (1)]

DIRECTORATE OF TOWN & COUNTRY PLANNING, HARYANA
Sector-18, Chandigarh
Tele-Fax: 0172-2548475; Tel.:0172-2549851, E-mail: tcphry@gmail.com
Website: www.tcpharyana.gov.in

Memo No: -ZP-45-JD (B)-2010/ 7621 Dated: 14/6/10

To

M/s Amarnath Aggarwal Investment Pvt. Ltd.,
SCO-10, Sector-2,
Panchkula.

Where as M/s Amar Nath Aggarwal Investment Pvt. Ltd. has applied for the issue of an occupation certificate in respect of the building described below, I hereby grant permission for the occupation of the buildings after charging the composition charges amounting to Rs 13,92,612/- (Rupees Thirteen lacs, Ninety two Thousand, Six Hundred and twelve Only) for the variations vis-à-vis approved building plans subject to the following conditions: -

1. The building shall be used for the purposes for which the occupation certificate is being granted.
2. That you shall abide by the provisions of Apartment Ownership Act, 1983 and Rules framed thereunder. All the flats for which occupation certificate is being granted shall have to be compulsorily registered and a deed of apartment will have to be filed by you with in the time schedule as prescribed under the Apartment Ownership Act 1983. Failure to do so shall invite legal proceedings under the statute.
3. That you shall comply with all the conditions laid down in the Endst. No. 318 FSP dated 5.10.2009 of the Executive Officer Municipal Council, Panchkula with regard to Fire Safety Measures.
4. That you shall be fully responsible to supply of water as per norms till such time the colony is handed over after final completion.
5. You shall also maintain the internal services to the satisfaction of the Director till the colony is handed over after granting final completion.
6. That you shall be solely responsible for disposal of sewerage and storm water of your colony till such time these services are made available by HUDA/State Government as per their scheme.
7. That in case some additional structures are required to be constructed as decided by HUDA at later stage, the same will be binding upon you.
8. That you shall maintain roof top rain water harvesting system properly and keep it operational all the time.
9. The stilt shall be used as per provisions of approved zoning plan and building plans.
10. That you shall obtain the NOC from MOEF for remaining area, as per the notification dated 14.9.2006.
11. That the outer façade of the building shall not be used for the purposes of advertisement and placement of hoarding.
12. That you shall neither erect nor allow the errection of any communication and Transmission Tower on top of the building blocks.
13. That you will submit the No Dues Certificate with respect to deposit of labour cess from the Secretary, Haryana Building and Other Construction Workers Welfare Board, before applying for the Occupation Certificate for the all remaining blocks of the Group Housing Site measuring 9 acre in the Residential Colony, failing which Labour Cess as per prescribed rates shall be levied on the entire project.

DESCRIPTION OF BUILDING

City: Panchkula

Building Blocks B-1, X-1, D-1, B-3 (Pent House), B-1 (Pent House), X-2 (Pent House) and B-1 (One Block) in Group Housing Colony measuring 9.00 acres in residential colony namely Amravati Enclave, Panchkula.

(T.C. Gupta, IAS)
Director,
Town and Country Planning,
Haryana, Chandigarh.

(12) (44) 557

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Endst. No: - ZP-45-JD (B)-2010/ Dated:

A Copy is forwarded to the following for information and necessary action: -

1. Engineer -in- Chief- HUDA, Panchkula.
2. Superintending Engineer (HQ), HUDA, Panchkula w.r.t. his office memo no. 4508 Dated 17.3.2008, memo no. 187 dated 31.8.09 and memo no. 208 dated 5.10.09.
3. Senior Town Planner, Panchkula w.r.t. his office memo. No. 1698 dated 8.5.07, memo no. 2259 dated 8.5.08 and memo no. 518 dated 11.2.10.
4. District Town Planner, Panchkula w.r.t. his office Endst. no. 1038 Dated 25.4.2007, Endst. No. 966 dated 24.4.08 and Endst. No. 6415 dated 21.12.09 with the direction to monitor the compliance of condition no. 2 mentioned in the occupation certificate and send a report relating to the registration of these flats with in a period of one month from the schedule prescribed in the Apartment Ownership Act 1983.
5. District Town Planner (E), Panchkula.
6. Executive Officer, Municipal Council Panchkula w.r.t. his office Endst. No. 318 FSP dated 5.10.2009 vide which no objection certificate for occupation of the above-referred buildings have been granted. It is requested to ensure compliance of the conditions imposed by your letter under reference. Further in case of any lapse by the owner, necessary action as per rules should be ensured. In addition to the above, you are requested to ensure that adequate fire fighting infrastructure is created at Panchkula for the high-rise buildings and the Fire Officer, Panchkula will be personally responsible for any lapse/violation, as HUDA has released the necessary funds.

(P.P. Singh)
District Town Planner (HQ),
For: Director, Town and Country Planning,
Haryana, Chandigarh.

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REGD.

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FORM BR-VI
[See Rule-47 (1)]

DIRECTORATE OF TOWN & COUNTRY PLANNING, HARYANA
Sector-18, Chandigarh
Tele-Fax: 0172-2548475; Tel.:0172-2549851, E-mail: tcphry@gmail.com
Website: www.tcpharyana.gov.in

Memo No: -ZP-45-JD (B)-2010/ 7628

Dated: 14/6/10

To

M/s Amarnath Aggarwal Investment Pvt. Ltd.,
SCO-10, Sector-2,
Panchkula.

Where as M/s Amar Nath Aggarwal Investment Pvt. Ltd. has applied for the issue of an occupation certificate in respect of the building described below, I hereby grant permission for the occupation of the buildings after charging the composition charges amounting to Rs 83,464/- (Rupees Eighty Three Thousand Four hundred and Sixty Four Only) for the variations vis-à-vis approved building plans subject to the following conditions: -

1. The building shall be used for the purposes for which the occupation certificate is being granted.
2. That you shall abide by the provisions of Apartment Ownership Act, 1983 and Rules framed thereunder. All the flats for which occupation certificate is being granted shall have to be compulsorily registered and a deed of apartment will have to be filed by you with in the time schedule as prescribed under the Apartment Ownership Act 1983. Failure to do so shall invite legal proceedings under the statute.
3. That you shall comply with all the conditions laid down in the Endst. No. 834 FSP dated 20.11.2006 of the Executive Officer Municipal Council, Panchkula with regard to Fire Safety Measures.
4. That you shall be fully responsible to supply of water as per norms till such time the colony is handed over after final completion.
5. You shall also maintain the internal services to the satisfaction of the Director till the colony is handed over after granting final completion.
6. That you shall be solely responsible for disposal of sewerage and storm water of your colony till such time these services are made available by HUDA/State Government as per their scheme.
7. That in case some additional structures are required to be constructed as decided by HUDA at later stage, the same will be binding upon you.
8. That you shall maintain roof top rain water harvesting system properly and keep it operational all the time.
9. The stilt shall be used as per provisions of approved zoning plan and building plans.
10. That you shall obtain the NOC from MOEF for remaining area, as per the notification dated 14.9.2006.
11. That the outer façade of the building shall not be used for the purposes of advertisement and placement of hoarding.
12. That you shall neither erect nor allow the errection of any communication and Transmission Tower on top of the building blocks.
13. That you will submit the No Dues Certificate with respect to deposit of labour cess from the Secretary, Haryana Building and Other Construction Workers Welfare Board, before applying for the Occupation Certificate for the all remaining blocks of the Group Housing Site measuring 9 acre in the Residential Colony, failing which Labour Cess as per prescribed rates shall be levied on the entire project.

City: Panchkula

DESCRIPTION OF BUILDING

Building Block B1, Block B2, Block D and Booths in Group Housing Scheme measuring 9.00 acres in residential colony namely Amravati Enclave, Panchkula.

(T.C. Gupta, IAS)
Director,
Town and Country Planning,
Haryana, Chandigarh.

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Endst. No: - ZP-45-JD (B)-2010/

Dated:

A Copy is forwarded to the following for information and necessary action: -

1. Engineer -in- Chief- HUDA, Panchkula w.r.t. his letter No. 9452 dated 31.8.2006.
2. Superintending Engineer (HQ), HUDA, Panchkula w.r.t. his letter no. 126 Dated 30.8.2006.
3. Senior Town Planner, Panchkula w.r.t. his office memo. No. 4655 Dated 3.11.2006.
4. District Town Planner, Panchkula w.r.t his letter Endst. no. 3400 Dated 19.1.2006 with the direction to monitor the compliance of condition no. 2 mentioned in the occupation certificate and send a report relating to the registration of these ftats with in a period of one month from the schedule prescribed in the Apartment Ownership Act 1983.
5. District Town Planner (E), Panchkula.
6. Executive Officer, Municipal Council Panchkula w.r.t. his office Endst. No. 834 FSO dated 20.11.2006 vide which no objection certificate for occupation of the above-referred buildings have been granted. It is requested to ensure compliance of the conditions imposed by your letter under reference. Further in case of any lapse by the owner, necessary action as per rules should be ensured. In addition to the above, you are requested to ensure that adequate fire fighting infrastructure is created at Panchkula for the high-rise buildings and the Fire Officer, Panchkula will be personally responsible for any lapse/violation, as HUDA has released the necessary funds.

(P.P. Singh)
District Town Planner (HQ),
For: Director, Town and Country Planning,
Haryana, Chandigarh.

REGD.

FORM BR-VI

[See Rule-47 (1)]

DIRECTORATE OF TOWN & COUNTRY PLANNING, HARYANA

SCO-71-75, SECTOR-17-C, CHANDIGARH.

Tele-Fax: 0172-2548475; Tel.: 0172-2549851, E-mail: tcphry@gmail.com

Website www.tcpharyana.gov.in

Memo No. ZP -45-Vol-V/SD(BS)/2014/ 1066 Dated:- 14/1/14

To

Amarnath Aggarwal Investment Pvt. Ltd.
SCO-10, Sector-2,
Panchkula.

Where as Amarnath Aggarwal Investment Pvt. Ltd. has applied for the issue of an occupation certificate in respect of the buildings described below, I hereby grant permission for the occupation of the buildings after charging the composition charges amounting to ₹ 93,923/- & ₹ 45,475/- for the variations vis-à-vis approved building plans subject to the following conditions: -

1. The building shall be used for the purposes for which the occupation certificate is being granted and in accordance with the uses defined in the approved Zoning Regulations/Zoning Plan and terms and conditions of the licence. Any violations of this condition shall render this occupation certificate null and void.
2. That you shall abide by the provisions of Apartment Ownership Act, 1983 and Rules framed thereunder. All the flats for which occupation certificate is being granted shall have to be compulsorily registered and a deed of apartment will have to be filed by you with in the time schedule as prescribed under the Apartment Ownership Act 1983. Failure to do so shall invite legal proceedings under the statute.
3. That you shall comply with all the conditions laid down in the Memo No. 261/FSP dated 27.11.2013 of the Commissioner, Municipal Corporation, Panchkula and Memo No. 183/FSP dated 14.08.2013 of the Fire Station Officer Panchkula with regard to fire safety measures.
4. That you shall be fully responsible to supply of water as per norms till such time the colony is handed over after final completion.
5. That you shall obtain the connection for disposal of sewerage and drainage from HUDA after laying the services to the point of external services on payment of prescribed fee and charges including the cost of such connection. You shall also maintain the internal services to the satisfaction of the Director till the colony is handed over after granting final completion.
6. That in case some additional structures are required to be constructed as decided by HUDA at later stage, the same will be binding upon you.
7. That you shall maintain roof top rain water harvesting system properly and keep it operational all the time.
8. The basements and stilt shall be used as per provisions of approved zoning plan and building plans.
9. That you shall comply with all the stipulations mentioned in the Environment clearance issued by State Environment Impact Assessment Authority Haryana Vide No. SEIAA/HR/10/53 dated 25.03.2010.
10. The day & night marking shall be maintained and operated as per provision of ICAO standard.
11. That the outer facade of the buildings shall not be used for the purposes of advertisement and placement of hoardings.
12. That you shall neither erect nor allow the erection of any Communication and Transmission Tower on top of the building blocks.
13. That you shall use Compact Fluorescent Lamps (CFL) in the building as well as street lighting.
14. That you shall impose a condition in the allotment/possession letter that the allottee shall used Compact Fluorescent Lamps (CFL) for internal lighting, so as to conserve energy.

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That you shall apply for connection for services within 15 days from the date of issuance of occupation certificate and shall submit the proof of submission thereof to this office.

DESCRIPTION OF BUILDING

District: Panchkula

Block-C-1 & EWS Block in Group Housing Scheme falling in residential plotted colony namely Amravati Enclave, Panchkula developed by Amarnath Aggarwal Investment Pvt. Ltd.

(Anurag Rastogi, IAS)
Director General, Town and Country Planning,
Haryana, Chandigarh.

Endst. No. ZP -45-Vol-V/SD(BS)/2014/_____ Dated:-_____

A Copy is forwarded to the following for information and necessary action:-

1. Superintending Engineer (HQ), HUDA, Panchkula with reference to his office memo no. 416 Dated 15.03.2013 and 154 dated 17.06.2011.
2. Senior Town Planner, Panchkula with reference to his office memo no. 1468 dated 15.04.2013 and memo no. 13 dated 08.08.2013.
3. District Town Planner, Panchkula with reference to his office Endst. No. 92 Dated 23.01.2013 and 1497 dated 16.07.2013.
4. The Commissioner, Municipal Corporation, Panchkula with reference to his office Memo No. 261/FSP dated 27.11.2013 and 183/FSP dated 14.08.2013 vide which no objection certificate for occupation of the above-referred buildings have been granted. It is requested to ensure compliance of the conditions imposed by your letter under reference. Further in case of any lapse by the owner, necessary action as per rules should be ensured. In addition to the above, you are requested to ensure that adequate fire fighting infrastructure is created at Panchkula for the high-rise buildings and you will be personally responsible for any lapse/violation, as HUDA has released the necessary funds.

(S.K. Sehrawat)
District Town Planner (HQ),
For Director General, Town and Country Planning,
Haryana, Chandigarh.

FORM BR-VI
[See Rule-47 (1)]

DIRECTORATE OF TOWN & COUNTRY PLANNING, HARYANA
SCO-71-75, SECTOR-17-C, CHANDIGARH.
Tele-Fax: 0172-2548475, Tel.: 0172-2549851, E-mail: tcpharyana@gmail.com
Website www.tcpharyana.gov.in

Memo No. ZP-45-Vol-V-A/SD(BS)/2016/ 1715 Dated:- 21/11/16

To

Amarnath Aggarwal Investment Pvt. Ltd.,
SCO-10, Sector-2,
Panchkula.

Where as Amarnath Aggarwal Investment Pvt. Ltd. has applied for the issue of an occupation certificate in respect of the buildings described below, I hereby grant permission for the occupation of the buildings after charging the composition charges amounting to ₹ 6,24,981/- for the variations vis-a-vis approved building plans subject to the following conditions:-

1. The building shall be used for the purposes for which the occupation certificate is being granted and in accordance with the uses defined in the approved Zoning Regulations/Zoning Plan and terms and conditions of the licence. Any violations of this condition shall render this occupation certificate null and void.
2. That you shall abide by the provisions of Haryana Apartment Ownership Act, 1983 and Rules framed thereunder. All the flats for which occupation certificate is being granted shall have to be compulsorily registered and a deed of apartment will have to be filed by you within the time schedule as prescribed under the Haryana Apartment Ownership Act 1983. Failure to do so shall invite legal proceedings under the statute.
3. That you shall be fully responsible to supply of water as per norms, till regular piped supply is made available to the colony through HUDA, as agreed by you. You shall arrange potable water through tankers, and shall not charge from allottees any extra amount over above the charges levied by HUDA for providing the water.
4. That you shall be solely responsible for disposal of sewerage and storm water of your colony till such time these services are made available by HUDA/State Government as per their scheme.
5. That you shall obtain the connection for disposal of sewerage and drainage from HUDA after laying the services to the point of external services on payment of prescribed fee and charges including the cost of such connection. You shall also maintain the internal services to the satisfaction of the Director till the colony is handed over after granting final completion.
6. That in case some additional structures are required to be constructed as decided by HUDA at later stage, the same will be binding upon you.
7. That you shall maintain roof top rain water harvesting system properly and keep it operational all the time.
8. The basements and stilt shall be used as per provisions of approved zoning plan and building plans.
9. That you shall comply with all the conditions laid down in the Memo No. 71/FSP dated 11.03.2015 of the Municipal Corporation, Panchkula with regard to fire safety measures.
10. That you shall comply with all the stipulations mentioned in the Environment clearance issued by State Environment Impact Assessment Authority, Haryana Vide No. SEIAA/HR/10/53 dated 25.03.2010.
11. The day & night marking shall be maintained and operated as per provision of International Civil Aviation Organization (ICAO) standard.
12. That the outer facade of the buildings shall not be used for the purposes of advertisement and placement of hoardings.
13. That you shall neither erect nor allow the erection of any Communication and Transmission Tower on top of the building blocks.
14. That you shall use Light-Emitting Diode lamps (LED) in the buildings as well as street lighting.

15. That you shall impose a condition in the allotment/possession letter that the allottee shall used Light-Emitting Diode lamps (LED) for internal lighting, so as to conserve energy.
16. That you shall apply for connection for services within 15 days from the date of issuance of occupation certificate and shall submit the proof of submission thereof to this office.
17. That provision of parking shall be made within the area earmarked/ designated for parking in the colony and no vehicle shall be allow to park outside the premises.
18. That the Service Plans/Estimates for electrical infrastructure shall be submitted to the concerned authority within sixty days of this approval and submit the approval of the same to the Department before applying the completion certificate of the colony under Rule-16 of the Haryana Development and Regulation of Urban Areas Rules, 1976.
19. That you shall complete the proportionate EWS flats of the licence before full completion of residential towers.

DESCRIPTION OF BUILDING

- Total area of the Group Housing Colony measuring 13.59 acres.
- Licence no. 33 of 1996 dated 15.03.1996 and licence no. 186 of 2008 dated 29.10.2008.
- Residential plotted colony namely Amravati Enclave.
- Occupation certificate is granted for following towers as per following details:-

Tower/Block No.	No. of Dwelling Units	Height/ Floor	FAR Sanctioned		FAR Achieved	
			%	Area in Sqm.	%	Area in Sqm.
Block-B-1	36	Stilt+9	9.160	5037.84	9.204	5062.05
Block-B-4	32	Stilt+8	6.879	3783.11	6.984	3841.014
Block-D	72	Stilt+9	13.503	7426.14	13.660	7512.79
Total Units	140					

(Arun Kumar Gupta, IAS)
Director General, Town and Country Planning,
Haryana, Chandigarh.

Endst. No. ZP-45-Vol-V-A/SD(BS)/2016/ Dated:

A Copy is forwarded to the following for information and necessary action:-

1. CA, HUDA, Panchkula with reference to his office memo no. 13875 dated 26.10.2015.
2. Superintending Engineer(HQ), HUDA, Panchkula with reference to his office memo no. 559 dated 26.10.2015.
3. Senior Town Planner, Panchkula with reference to his office memo. No. 2508 dated 19.06.2015.
4. District Town Planner, Panchkula with reference to his office endst. No. 1274 dated 12.06.2015.
5. The Municipal Corporation, Panchkula with reference to his office Memo No. 71/FSP dated 11.03.2015 vide which no objection certificate for occupation of the above-referred buildings have been granted. It is requested to ensure compliance of the conditions imposed by your letter under reference. Further in case of any lapse by the owner, necessary action as per rules should be ensured. In addition to the above, you are requested to ensure that adequate fire fighting infrastructure is created at Gurgaon for the high-rise buildings and you will be personally responsible for any lapse/violation, as HUDA has released the necessary funds.
6. Nodal Officer, website updation.

(Vijay Kumar)
District Town Planner (HQ),
For Director General, Town and Country Planning,
Haryana, Chandigarh

(See Rule 12)

HARYANA GOVERNMENT

TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 33 of 1996

1. This licence has been granted under the Haryana Development & Regulation of Urban Areas Act,1975 & the Rules made thereunder to M/s Amar Nath Aggarwal Investment (P) Ltd., Panchkula for setting up of Plotted/Group Housing Colony at village Bhagwanpur, Islam Nagar, and Chandimandir, Distt. Panchkula (Haryana).

2. The particulars of land wherein the aforesaid colony is to be set up are given in the Schedule annexed hereto and duly signed by the Director, Town and Country Planning,Haryana.

3. The licence is granted subject to the conditions:

a) That the Plotted/Group Housing Colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan Amravati Enclave-Lay out Plan No.186 Dt.11.03.96.

b) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and Rules made thereunder are duly complied with.

c) That the demarcation plan of the colony area is submitted before starting the development works in the colony and for approval of the zoning plan.

4. That the portion of Sector/master plan road which shall form part of the licenced area shall be transferred free of cost to the Government in accordance with Section 3(3) (a) (iii) of the Haryana Development and Regulation of Urban Areas Act,1975.

5. That in case external development is provided at any stage by Govt./HUDA, then the colonizer would pay proportionate external development charges as may be finalised by the Director,Town & Country Planning,Haryana.

6. That the colonizer shall make the existing 38 ft. wide village road into an all weather metalled road.

7. That the colonizer shall abide by the conditions as imposed by the Financial Commissioner and Secretary to Govt. Haryana,Public Works (B&R) Department vide his Memo No.9/36/96-3 B&R(W) Dt.20.02.96.

8. The permission under section 11 of the Punjab New Capital (Periphery) Control Haryana Amendment Act, 1971 is also granted.

9. This licence is valid upto 14-3-1998

Dated Chandigarh
the 15-3-96

Endst.No.5DP(2)96/ 2911

(R.S.GUJRAL)
DIRECTOR,Town & Country Planning
Haryana,Chandigarh

Dated 15-3-96

A Copy alongwith a copy of Schedule of land is forwarded to the following for information and necessary action:

701/152

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1. M/s Amar Nath Aggarwal Investment (P) Ltd., Panchkula alongwith copy of agreement and Bidder as Agreement & layout plans.
2. Chief Administrator, HUDA, Panchkula;
3. Addl. Director, Urban Estates, Haryana, Panchkula;
4. Chief Engineer, HUDA, Manimajra;
5. Superintending Engineer, HUDA, Panchkula
6. Land Acquisition Officer, Panchkula;
7. Senior Town Planner, Panchkula;
8. Senior Town Planner (Enforcement), Panchkula;
9. District Town Planner, Panchkula
10. Accounts Officer, O/O D.T.C.P. Haryana, Chandigarh alongwith copy of agreement.

District Town Planner (Hq) M,
for DIRECTOR, Town & Country Planning
Haryana, Chandigarh

To be read with Licence No. 33 of 1996

Schedule of Kh.Nos of Land owned by M/s Amar Nath Aggarwal Investment (P) Ltd., in village Bhagwanpur, Chandimandir and Islam Nagar, Distt. Panchkula (Haryana).

Name of Village	Kh.No.	Area B B
Bhagwanpur	51	0-2
	52	5-18
	70 min	0-16
	71 min	23-3
	72 min	2-18
	73	5-14
	74	5-8
	76	8-11
	77	4-6
	78	5-4
	79	1-12
	80	4-14
	81	0-12
	82	4-13
	83	1-8
	84	0-6
	85	0-4
	86 min	29-18
	87/1	2-17
	88/1	0-1
	89	0-3
	90	0-6
	91	0-2
	92/2	4-0
	93/2	4-13
	94/1	0-7
	100/2	0-16
	103/2	0-3
	104/2	4-1
	105	2-11
	106	0-12
	108/1 min	23-10
	108/3	16-5
	109	49-0
	111	6-16
	112	1-6
	113	1-4
	114/1	0-3
	114/3	0-11
	115/1	0-2
	116/2	3-11
	117	0-12
	118	3-6
	119	0-10
	120	0-9
	121	1-6
	122	2-4
	123	3-3
	124	2-5
	125	2-11
	126	3-11
	127	1-11
	128	0-16
	129	1-7
	130	1-3
	131	2-18
	132	1-12
	133	6-13
	134	12-15
	135	20-8
	136	9-19
	137	8-15

DTCP (HR)

To be dealt with licence No 33/1996

-2-

-81-

	Kh.No.	Area B B
	138	0-6
	139	2-2
	140	11-1
	141	8-8
	142	3-5
	143	0-13
	144	0-14
	145	0-1
	146	5-0
	147	57-13
	149	1-5
	153	3-0
	181	3-13
	182	1-8
	188	1-0
	189	0-11
	190	4-8
	191	2-4
	192	0-2
	193/2	25-13
	194/2	12-19
	195	7-13
	202/2	5-4
Total of Village		474-6
Islam Nagar	428	0-17
	429	4-0
	430	0-11
	431	1-3
	432	1-3
	433	4-8
		12.2
Chandimandir	150	4-1
	151	0-1
		4-2
GRAND TOTAL		490-10
	OR	102.18 AC

DIRECTOR
Town [illegible] y Planning
Ha[illegible] Chandigarh Se

Directorate of Town & Country Planning, Haryana

Aayojna Bhawan, Madhya Marg, Sector 18A, Chandigarh.
Phone : 0172-2549349 Email: tcpharyana7@gmail.com
Website: http//tcpharyana.gov.in

Regd.

To

Amarnath Aggarwal Investment Pvt. Ltd.,
SCO No. 10, Sector-2,
Panchkula

Memo No. RL-18-Asstt. (MS)-2020/ 3154 Dated: 04-02-2020

Subject: **Renewal of Licence No. 33 of 1996 dated 15.03.1996 granted for setting up Residential Plotted/Group Housing Colony over an area measuring 102.18 acres falling in the revenue estate of Village Bhagwanpur, Inslam Nagar and Chandi Mandir, Panchkula - Amarnath Aggarwal Investment Pvt. Ltd.**

Please refer to your application dated 21.12.2017 on the above cited subject.

1. License no. 33 of 1996 dated 15.03.1996 granted for setting up Residential Plotted/Group Housing Colony over an area measuring 102.18 acres in the revenue estate of Village Bhagwanpur, Inslam Nagar & Chandi Mandir, Panchkula is hereby renewed up to **25.01.2020 and** further period from **26.01.2020** to **25.01.2025** on the same terms and conditions laid down therein.
2. It is further clarified that this renewal will not tantamount to certification of your satisfactory performance entitling you for renewal of licence of further period and you will get the licence renewed upto the period till the final completion of the colony is granted.
3. You shall get the licence renewed till final completion of the colony is granted.
4. That the applicant company shall be bound to adhere to the provisions of Section 3(3)(a)(iv) of Act No. 8 of 1975 as amended from time to time regarding construction/transfer of community sites.
5. That portion of sector/master plans road etc. forming part of licensed land shall be transferred in favour of the Govt. free of cost before grant of final completion certificate of the colony.
6. That the amendment in Rule 13 in respect of charging of renewal fees is under consideration, for which the draft notification was notified on 20.08.2019. Therefore, increased renewal fees shall be deposited by you in accordance with the final notification or as decided by the Department

The renewal of licence will be void ab-initio, if any of the above conditions are not complied with.

(K. Makrand Pandurang, IAS)
Director, Town & Country Planning
Haryana, Chandigarh

Endst. No. RL-18-Asstt. (MS)-2020/ Dated:

A copy is forwarded to the following for information and necessary action:-

1. Chief Administrator, HUDA, Panchkula.
2. Senior Town Planner, Panchkula.
3. District Town Planner, Panchkula.
4. Chief Account Officer of this Directorate.
5. Project Manager (IT) to host this permission on website.

(Priyam Bhardwaj)
District Town Planner (HQ)
For Director, Town & Country Planning
Haryana, Chandigarh

FORM LC-V
(See Rule 12)
HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 186 of 2008.

1. This licence has been granted under the Haryana Development & Regulation of Urban Areas Act, 1975 & Rules, 1976 made thereunder to M/s. Amar Nath Aggarwal Investment Pvt Ltd S.C.O. -10, Sector-2 Panchkula for setting up of a residential colony at village Bhagwanpur, District Panchkula.
2. The particulars of the land wherein the aforesaid colony is to be set up are given in the Schedule annexed hereto and duly signed by the Director, Town & Country Planning, Haryana.
3. The licence is granted subject to the following conditions:
   a) That the residential colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
   b) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act ,1975 and the Rules 1976 made thereunder are duly complied with.
   c) That the demarcation plan of the colony area is submitted before starting the development works in the colony and for the approval of zoning plan.
4. That the licencee shall construct the portion of service road forming part of licenced area at his own cost and will transfer the same free of cost to the Government along with area falling in green belt.
5. That the portion of Sector /Master plan road which shall form part of the licenced area shall be transferred free of cost to the Government in accordance with the provisions of Section 3(3)(a)(iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
6. That you will have no objection for the regularization of the boundaries of the licenced land on the basis of give equal take equal with the land that HUDA is finally able to acquire in the interest of planned development and integration of service.
7. That you shall obtain approval /NOC from the competent authority to fulfil the requirements of notification dated 14-09-2006 issued by the Ministry of Environment & Forests, Govt of India before starting the development works of the colony.
8. That the licencee will use only CFL fittings for internal lighting as well as for campus lighting in the complex.
9. The licence is valid upto 28-10-2010

S.S. Dhillon
Director,
Town & Country Planning
Haryana, Chandigarh.

Dated: Chandigarh
The 29-10-2008

Endst No 4342
Dated: 30-10-08

A copy along with a copy of schedule of land is forwarded to the following for information and necessary action: -

1. M/s. Amar Nath Aggarwal Investment Pvt Ltd S.C.O. -10, Sector-2 Panchkula alongwith a copy of agreement LC-IV and Bilateral agreement.
2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate Shakti Bhawan, Sector-6, Panchkula.
4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Panchkula.
6. Chief Engineer, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Panchkula along with a copy of agreement.
8. Land Acquisition Officer, Panchkula.
9. Senior Town Planner, Panchkula. He will ensure that colonizer obtains approval/NOC as per condition No. 7 above before starting the development works in the colony
10. Senior Town Planner (Enforcement), Haryana, Chandigarh.
11. District Town Planner, Panchkula along with a copy of agreement.
12. District Town Planner (Enf), Panchkula.
13. Accounts Officer, O/O Director, Town & Country Planning, Haryana, Chandigarh along with a copy of agreement.
14. Senior Town Planner (Monitoring Cell), Haryana, Chandigarh.

District Town Planner (Hq)
For Director, Town and Country Planning,
Haryana, Chandigarh.

State Environment Impact Assess
Received No. 360
Date 16/06/2021

pkl@gmail.com
6/06/2021

Tribunal Order
tion No. 78 of
India and ors.-

m you that the
kula has been
den, Haryana.
and comments
e submitted to
No. 191 dated
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CCF and Chief
2.06.2021 are
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(36)

To be read with licence No. 186 of 2008

Detail of land owned by M/s Amarnath Aggarwal investment (P) Ltd. Village Bhagwanpur, Tehsil – Kalka, Disttt. Panchkula.

Village	Kh. No.	Area B. B
Bhagwanpur	183	5-18
	184	7-17
	187	1-4
	176	1-15
	185	1-4
	179	2-5
	174	1-18
	107	33-14
	312/108/2	21-16
	Total	77-11 or 16.156 Acres

Director
Town and Country Planning,
Haryana, Chandigarh

Govt. of Haryana
ests (Wildlife), Panchkul
172-2587222, E-mail: cfwildlifepkl@g

Dated 16

ssment Authority (SEIAA)
an, Sector-2,

to National Green Tr
er of Original Applicati
Anr. Versus Union of I

ed above, it is to inform
ildlife Warden, Panchk
nd Chief Wildlife War
detailed observations
elevant documents wer
vide this office letter
f Wildlife Warden, Ha
aforementioned in-hou
ents as submitted to
letter No. 191 dated 02.0

Directorate of Town & Country Planning, Haryana
Aayojna Bhawan, Madhya Marg, Sector 18A, Chandigarh.
Phone : 0172-2549349 Email: tcpharyana7@gmail.com
Website: http//tcpharyana.gov.in

Regd.

To

Amarnath Agarwal Investment Pvt. Ltd.,
SCO No. 10, Sector-2,
Panchkula, Haryana.

Memo No. LC-1302-II-Asstt.(MS)-2020/ 16442 Dated: 16-09-2020

Subject: **Renewal of Licence No. 186 of 2008 dated 29.10.2008 granted for development of Residential Plotted/Group Housing Colony over an area measuring 16.156 acres falling in the revenue estate of Village Bhagwanpur, Sector 2, Distt. Panchkula - Amarnath Aggarwal Investment Pvt. Ltd.**

Please refer to your application dated 21.09.2018 & 02.12.2019 on the above cited subject.

1. License no. 186 of 2008 dated 29.10.2008 granted for development of Residential Plotted/Group Housing Colony over an area measuring 16.156 acres falling in the revenue estate of Village Bhagwanpur, Sector 2, Distt. Panchkula is hereby renewed up to **28.10.2020** on the same terms and conditions laid down therein.
2. It is further clarified that this renewal will not tantamount to certification of your satisfactory performance entitling you for renewal of licence of further period and you will get the licence renewed upto the period till the final completion of the colony is granted.
3. That you shall get the licence renewed till final completion of the colony is granted.
4. That you shall transfer the remaining 64 nos. of EWS flats in accordance with the policy dated 08.07.2013 as amended upto date and will also be liable to get the offence compound as per policy instructions dated 06.08.2013 in case of any delay of allotment.
5. That as per amendment in Rule 15A of Act No. 8 of 1975 vide notification dated 05.02.2020, you shall put to use the community site within the validity period of the licence.
6. That you shall submit the deed of declaration for the occupation certificate granted on 26.07.2013 and get the offence compound after payment of composition charges as per policy dated 07.01.2013 as amended upto date.
7. That you shall pay the enhanced EDC dues as and when demanded by the department after the final decision of The Hon'ble High Court in CWP No. 5835 of 2013 titled as Balwan Singh and Others Vs State of Haryana.

The renewal of licence will be void ab-initio, if any of the above conditions are not complied with.

(K. Makrand Pandurang, IAS)
Director, Town & Country Planning
Haryana, Chandigarh

partment, Govt. of Ha
rator of Forests (Wildlife),
kula, Phone No. 0172-2587222, E-mail:

Da

: Impact Assessment Author
ayatan Bhawan, Sector-2,
a.

n pursuance to National
in the matter of Original
nesh Malik & Anr. Versus

e subject cited above, it is
uty Chief Wildlife Warder
of PCCF and Chief Wilc
containing detailed obse
g with the relevant docum
en, Haryana, vide this offic
CF and Chief Wildlife Wa
06.2021, the aforemention
levant documents as submitted
this office letter No. 191 dat

Endst. No. LC-1302-II-Asstt.(MS)-2020/ 16443-47 Dated: 16-09-2020

A copy is forwarded to the following for information and necessary action:-

1. Chief Administrator, HSVP, Panchkula.
2. Senior Town Planner, Panchkula.
3. District Town Planner, Panchkula.
4. Chief Account Officer of this Directorate.
5. Project Manager (IT) to host this permission on website.

(Sanjay Kumar)
District Town Planner (HQ)
For Director, Town & Country Planning
Haryana, Chandigarh

Environment Impact Assessment
Received
Date

Govt. of Haryana
sts (Wildlife), Panchkula
72-2587222, E-mail: cfwildlifepkl@gmail.cor

Dated 16/06

ssment Authority (SEIAA),
an, Sector-2,

e to National Green Tribuna
ter of Original Application N
& Anr. Versus Union of India a

ited above, it is to inform you
Wildlife Warden, Panchkula h
and Chief Wildlife Warden,
g detailed observations and c
relevant documents were sub
a, vide this office letter No. 1
hief Wildlife Warden, Haryana
e aforementioned in-house co
uments as submitted to PCCF
e letter No. 191 dated 02.06.2021 are
comments on the

To

The Chairman,
State Environment Impact Assessment Authority, Haryana
Sector-2, Panchkula, Haryana.

Subject: **Inspection Report of Joint Committee of Chairman, SEIAA, Haryana and Chief Wildlife Warden, Haryana in OA No. 78/2021 Ramesh Malik & Anr. Versus Union of India & Ors. before the National Green Tribunal Principal Bench, New Delhi.**

With reference to your office Order No. SEIAA/HR/21/429-430 dated 26.04.2021 & letter No. SEIAA/HR/2021/736 dated 22.07.2021; the Inspection Report of Joint Committee of Chairman, SEIAA, Haryana and Chief Wildlife Warden, Haryana in the aforesaid matter is forwarded herewith for further necessary action at your end, please.

Raj Kumar Sapra, IFS (Retd.),
Member SEAC, Haryana

Member Secretary,
SEIAA, Haryana

Inspection Report of JointCommittee of Chairman SEIAA, Haryana and Chief Wildlife Warden, Haryana in OA No. 78/2021 Ramesh Malik &Anr. Versus Union of India &Ors. before the National Green Tribunal Principal Bench, New Delhi

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Introduction

SEIAA, Haryana vide letter no. SEIAA/HR/10 dated 25.03.2010, granted Environment Clearance (EC) for expansion of Amravati Enclave (118.33 acres) NH-22 at village – Bhagwanpur, Islamnagar and Chandimandir, near Panchkula in favour of M/s Amarnath Aggarwal Investments Pvt. Ltd. (Annexure-I). However, as the project proponent could not complete the project within the stipulated time period, SEIAA Haryana vide memo no. SEIAA/HR/2021/31 dated 05.01.2021 accorded the extension of the EC (Annexure-II)

The Hon'ble NGT Bench vide their order dated 25.03.2021 in OA No. 78/2021 Ramesh Malik &Anr. Versus Union of India &Ors,has observed that-

1. *Grievance in this application is against extension of Environment Clearance (EC) granted by State Environment Impact Assessment Authority (SEIAA), Haryana on 05.01.2021 in favour of M/s Amarnath Aggarwal Investments (P) Limited, under entry 8 (b) of EIA Notification, 2006 for the construction project. It is stated that SEIAA is not competent for grant of such EC as there are 2sanctuaries namely Bir Shikargah Wildlife Sanctuary and Khol-Hai-Raitan Wildlife Sanctuary at a distance of 3.90 km and 1.60 km, as mentioned in the letter dated 04.11.2009 by Divisional Forest Officer, Morni-Pinjore. The earlier EC expired on 24.03.2017. Fresh EC has been granted subject to clearance under the Wildlife (Protection) Act, 1972. The project proponent applied for EC on 03.11.2020 which was forwarded to SEAC which accepted the same on 05.11.2020. On that basis,SEIAA granted EC on 05.01.2021. DG, Town and Country Planning given approval for the projects, as revised building plans.*

2. *In view of the above averments, it will be appropriate that the matter is examined by a joint committee of the SEIAA, Haryana and the Chief Wildlife Warden, Haryana within one month and such further action may be taken as may be found necessary, following due process of law.*

Hon'ble NGT in Execution Application No 09/2021 in OA No 78/2021vide their order dated 15.06.2021,stated that-

2. *According to the applicant, the joint committee has failed to look into the matter and take any action.*
3. *Though none appears for the applicant, we consider it appropriate to require the SEIAA, Haryana and the Chief Wildlife Warden, Haryana to file a status report in the matter by e-mail before the next date at judicial-ngt@gov.in preferable in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

In compliance of the orders of Hon'ble NGT, Principal Bench New Delhi, Chairman SEIAA, Haryanavide endst. no. SEIAA/HR/21/429-430 dated 26.04. 2021, nominated Mr. R.K. Sapra,

IFS (Retd.) as committee member, while PCCF & Chief Wildlife Warden, Haryana, vide letter no. 60 dated 09.04.2021 nominated Mr. M.L. Rajvanshi, IFS Chief Conservator of Forests (Wildlife) and Sh. Shyam Sunder, Dy. Chief Wildlife Warden, Panchkula as committee members.

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Details of the Case

The joint committee visited the project site on 7th June, 2021 and met the representatives of project proponent also. As per the information provided by Wildlife Department, the distances of the project site from the boundaries of Wildlife Sanctuaries (WLS), are as follows:

Sr. No.	Name of WLS	Distance from WLS (m)	Date of Notification of WLS	Date of Notification ofEco-sensitive Zone (ESZ)
1.	Bir Shikargah	4010	29.05.1987	23.11.2016
2.	Khol-Hai-Raitan	880	10.12.2004 & 07.09.2007	24.10.2016
3.	Sukhna	1620	17.03.1998	Pending towards Haryana side

As evident from the above table, the project site lies within 10 km of all the sanctuaries. MoEF&CC, Govt. of India vide office memorandum (OM) no. J-11013/41/2006-IA. II(I) dated 02.12.2009(Annexure-III), issued procedure for consideration of proposals for grant of environmental clearance under EIA Notification 2006, which involves forestland and or wildlife habitat. The para 2 (iii) of the above OM states that –

However, while granting environmental clearance to projects involving forest land, wildlife habitat (core zone of elephant/tiger reserve, etc.) and or located within 10 km of the National Park/ Wildlife Sanctuary (at present the distance 10 km has been taken in conformity with the order dated 4.12.2006 in writ petition no 460 of 2004 in the matter of Goa Foundation Vs Union of India), a specific condition shall be stipulated that the environmental clearance is subject to their prior clearance from forestry and wildlife angle including clearance from the Standing Committee of the National Board for Wildlife as applicable.

The project proponent applied NOC for the project to DFO, Morni-Pinjore who vide letter no. 1399 dated 04.11.2009 accorded NOC unequivocally mentioning that the distance of the project site from the boundaries of Bir Shikargah WLS and Khol-Hai-Raitan WLS is 3900 m and 1600 m respectively and that the project site falls within the ESZ of the sanctuaries and therefore, the project proponent is required to obtain clearance underEnvironment Protection Act, 1986. Furthermore, DFO, Morni-Pinjore also directed that any other statutory requirement will also have to be compiled by the project proponent in terms of any other Acts, Rules, Hon'ble Court Orders/Instructions (Annexure-IV).The project proponent didnot take the clearance from the Standing Committee of the National Board for Wildlife (NBWL).

Conclusion

The EC of the above project,which is located within 10 km of Bir Shikargah WLS, Khol-Hai-Raitan WLS and Sukhna WLS (towards Haryana side), was issued on 25.03.2010. In view of the above OM dated 02.12.2009, prior clearance from Standing Committee of the NBWLwas mandatory for this project, but the project proponent started the construction work of the project without obtaining the clearancefrom NBWL, hence violation of this condition has occurred.

Encl:- As above.

Sh. Shyam Sunder
Dy. Chief Wildlife Warden,
Panchkula.

Sh. M. L. Rajvanshi, IFS
Chief Conservator of Forests (Wildlife)
Panchkula.

Sh. R.K. Sapra, IFS (Retd.)
Member, SEAC
Haryana

Annexure-I

GOVERNMENT OF HARYANA
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA
Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA.

-92-

No. SEIAA/HR/10 53 Dated: 25-3-10

To

M/S Amar Nath Aggarwal Investments Pvt. Ltd.
Colonisers & Land Developers.
S.C O. 10, Sector-2, Panchkula.

Subject: **Environmental Clearance for expansion of Amravati Enclave NH-22, Shopping Mall + 1080 No. of Flats + Plots at village Bhagwanpur, Islamnagar and Chandimandir, Ambala –Kalka National Highway near Panchkula.**

Dear Sir,

This has reference to your application no. ANAI-09/60 Dated 21.04.09 addressed to MS SEIAA received on 30.04.09 and subsequent letters dated 24.06.09, 15.11.09 & 08.02.10 seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Form1-A & Conceptual Plan and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MOEF, GOI vide their Notification 21.4.2008, in its meetings held on 07.08.09 & 16.12.09 awarded "Gold" grading to the project.

[2] It is, interalia, noted that the project involves expansion of township project at villages Bhagwanpur, Islamnagar and Chandimandir, Ambala –Kalka National Highway near Panchkula, on total plot area of 118.33 acres. The Project Proponent had partially developed 102.18 acres of licenced area for which completion certificate was issue on 26.12.01 and EIA Notification was not applicable at that time. The existing township of 102.18 acres includes 46.02 acres for plot development, 3.718 acrs under commercial sites (Shopping Mall), 9 acres for group housing and remaining area for dispensary, schools, STP, roads, footpaths, and parks etc. The Project Proponent has proposed to develop 16.15 acres of licenced area as an expansion of the existing project which includes 6.63 acres for plot development, 4.59 acres for construction of group housing and

remaning for commercial purposes. The existing builtup area of the project (Shopping Mall & Group Housing) is 96128 sqmt and after expansion the total builtup area will be 134560 sqmt. The total water requirement will be 2902 KLD out of which 707 KLD of water will be required for expansion project, which will be met from existing 2no. of tube-wells. The total waste water generation from the expansion project will be 530 KLD and will be treated in STP of capacity 2150 KLD; which will be developed in 3 phases presentaly STP of 750 KLD capacity is in operation. The treated water will be recycled/ reused leading to zero discharge. Total solid waste generation will be 1048 Kg/day. About 50% waste is expected to be bio-degradable. The collected non bio-degradable solid waste would be segregated and transported to a Govt. designated waste disposal site and bio-degradable waste will be used for composting with in the complex. The power requirement will be 1280 KVA which will be supplied by Haryana Vidyut Vitran Nigam Ltd. The total parking spaces proposed are for 334 ECS. Total cost of the development of expansion project is Rs. 2500 lac. — 93 —

[3] The State Expert Appraisal Committee, Haryana after due consideration of the relevant documents submitted by the project proponent and additional clarification furnished in response to its observations have recommended the grant of environmental clearance for the project mentioned above subject to compliance with the stipulated conditions. Accordingly, the State Environment Impact Assessment Authority hereby accords necessary environmental clearance for the project under Category 8(b) of EIA Notification 2006 subject to the strict compliance with the specific and general conditions mentioned below:-

PART A-

SPECIFIC CONDITIONS:-

Construction Phase:-

[i] A first aid room as proposed in the project report will be provided in both during construction and operation of the project.

[ii] Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the laboures is strictly prohibited. The safe disposal of waste water and solid waste generated during the construction phase should be ensured.

[iii] All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.

[iv] Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

[v] Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.

[vi] The diesel generator sets to be used during construction phase should be of low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.

[vii] The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.

[viii] Ambient noise levels should conform to residential and commercial standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards.

[ix] Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August 2003.

[x] Ready mixed concrete must be used in building construction.

[xi] Storm water control and its re-use as per CGWB and BIS standards for various applications.

[xii] Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices as referred.

[xiii] Permission from Competent Authority for supply of water shall be obtained prior to operation of the project.

[xiv] Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.

[xv] Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.

[xvi] The approval of the competent authority shall be obtained for structural safety of the building due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc. If any forest land is involved in the proposed site, clearance under Forest Conservation Act shall be taken from the competent Authority.

[xvii] The project proponent will use the water for construction phase through tankers. However, prior permission from CGWA will be taken before using the bore well water for construction purposes.

[xviii] The project proponent will construct rain water harvesting pits @ 1 pit per acre for recharging the ground water within the project premises.

[xix] The PP will obtain and submit permission of the airport authority about the height of the building to SEIAA before starting construction process of their project, if required.

Operation Phase:

[i] The STP shall be installed for the treatment of the sewage generated to the prescribed standards including odour and treated effluent will be recycled to achieve zero exit discharge. The STP should be installed at the farthest place in the project area.

[ii] Separation of the grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized treatment should be done ensuring that the re-circulated water should have BOD maximum 10 pm and the recycled water will be used for flushing, gardening and DG set cooling.

[iii] For disinfections of the treated wastewater ultra violate radiation or ozonization should be used.

[iv] The solid waste generated should be properly collected and segregated. Bio-degradable waste will be decomposed at site and dry/ inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.

[v] Diesel power generating sets proposed as source of backup power for lifts, common area illumination and for domestic use should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The location of the DG sets should be in the basement as promised by the project proponent with appropriate stack height i.e above the roof level of the building as per the CPCB norms. The diesel used for DG sets should be of low sulphur contents (maximum 0.25%).

[vi] Ambient Noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the Proposed Township Project.

[vii] [a] The Project Proponent should consult a good landscaping consultant and prepare a detailed plantation pattern for the entire township.

[b] The project proponent should maintain at least 20% as green cover area for tree plantation. The Project Proponent shall grow suitable trees in open spaces and along the roads in the project area as well as in the existing area preferably with local species so as to provide protection against particulates and noise. The open spaces inside the plot should be preferably landscaped and covered with vegetation/grass.

[viii] Weep holes in the compound front walls shall be provided to ensure natural drainage of rain water in the catchments area during the monsoon period.

[ix] The project proponent shall setup rain water harvesting pits @ 1 pit/ acre having 400 mm bore and 200 mm slotted pipe as proposed for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre- treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging should be kept at least 5 mts. above the highest ground water table.

[x] The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.

[xi] There should be no traffic congestion near the entry and exist points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be utilized.

[xii] A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the SEIAA, Haryana in three months time.

[xiii] Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the maximum extent possible.

[xiv] The solid waste generated should be properly collected and segregated as per the requirement of the MSW Rules, 2000 and as amended from time to time. The bio-degradable waste should be composted at the site ear marked within the project area and dry/inert solid waste should be disposed off to the approved sites for land filing after recovering recyclable material.

[xv] The provision of the solar water heating system shall be as per the norms specified by HAREDA and shall be made operational in each building block.

[xvi] The project proponent will use the water from the already existing tube wells for domestic purposes and commercial purpose only after getting permission from CGWA or will use water supply from municipality whichever is earlier during operational phase.

[xvii] The traffic plan and the parking plan proposed by the PP should be adhered to meticulously with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be utilized.

[xviii] Post project monitoring should be carried out after installing dust control measures.

[xix] The Project Proponent shall comply with the EC BC norms.

PART-B. GENERAL CONDITIONS:

[i] The environmental safeguards contained in the EIA/EMP Report should be implemented in letter and spirit.

[ii] Six monthly compliance reports should be submitted to the HSPCB and Regional Office, MOEF, GOI, Northern Region, Chandigarh and a copy to the SEIAA Haryana.

[iii] The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of this project.

[iv] All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, PLPA, 1900, Forest Act, 1927 etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.

[v] The Project proponent will not violate any judicial orders/pronouncements issued by the Hon'ble Supreme Court/High Courts.

Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

Endst. No. SEIAA/HR/10 54-56 Dated 25-3-10

A copy of the above is forwarded to the following:

1. The Additional Director (IA Division), MOEF, GOI, CGO Complex, Lodhi Road, New Delhi.
2. The Regional officer, Ministry of Environment Forests, Govt. of India, Sector 31, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, Pkl.

Member Secretary,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

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State Environment Impact Assessment Authority, Haryana,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Telephone No. 0172-2565232
E-mail ID: seiaa.hry@gmail.com

Memo No: SEIAA/HR/2021/31 Date: 05 /01/2021

To

M/s Amarnath Aggarwal Investments (P) Limited,
Central Office-SCO 10-11, Sector-2,
Panchkula, Haryana
E-mail ID: amarenclave@gmail.com

Subject: Extension of EC for Amravati Enclave issued to vide Memo No. SEIAA/HR/1053 dated 25.03.2010.

With reference to the subject cited above; the case was considered in the 205th meeting of SEAC Haryana held on 10.11.2020 and the Committee deliberated that the EC of the said project was expired on 23.03.2017 but you have applied for extension in validity of EC on 31.10.2017 after the expiry of EC letter. However, no construction was carried after expiry of EC as conveyed by MOEF & CC vide letter dated 03.05.2019 and also you have submitted an affidavit stating that no construction was carried out during the period. Therefore, SEAC decided after deliberation that the project be recommended to SEIAA for extension in validity of Environment Clearance issued vide letter no. SEIAA/HR/1053 dated 25.03.2010 as per the existing MoEF & CC notification/OM/Circular/Guidelines.

The recommendation of SEAC was considered in the 126th meeting of SEIAA held on 11.12.2020; after detailed deliberations the Authority decided to grant Extension in validity of EC for further three years.

Member Secretary,
SEIAA, Haryana

Annexure-III
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No. J-11013/41/2006-IA.II(I)
Government of India
Ministry of Environment & Forests

Paryavaran Bhavan,
C.G.O. Complex, Lodi Road,
New Delhi-110003
Telefax: 24362434

Dated the 2nd December, 2009

OFFICE MEMORANDUM

Sub: **Procedure for consideration of proposals for grant of environmental clearance under EIA Notification, 2006, which involve forestland and or wildlife habitat – Regarding.**

The issue regarding the procedure to be followed for consideration of proposals for grant of environmental clearance under EIA Notification, 2006, which involve forestland and or wildlife habitat has been under consideration of this Ministry. The issue has been discussed and deliberated at length and the provisions of EIA Notification, 2006 as contained in para 8 (v) of the said notification have also been considered.

2. It has now been decided that the following procedure shall be adopted in dealing with such cases

(i) The proposals for environmental clearance will not be linked with the clearances from forestry and wildlife angle even if it involves forestland and or wildlife habitat as these clearances are independent of each other and would in any case need to be obtained as applicable to such projects before starting any activity at site.

(ii) While, considering such proposals under EIA Notification, 2006, specific information on the following should be obtained from the proponent:

(a) Whether the application for diversion of forestland involved in the project has been submitted? If so, what is the status of grant of forestry clearance? It would be essential that in such cases, the application for diversion of forestland has been submitted by the project proponent before they come for environment clearance and a copy of the application submitted for forestry clearance along with all its enclosures should also be submitted by the proponent along with their environment clearance application.

(b) Information about wildlife clearance, as applicable to the project should also be obtained. The project proponent should submit their application for wildlife clearance / clearance from Standing Committee of the National Board for Wildlife to the Competent Authority before coming for environment clearance and a copy of their application should be furnished along with environment clearance application.

(iii) The proposal from environmental angle will be appraised by the respective Expert Appraisal Committee and recommendations made on the same which will be processed by the IA Division and approval obtained from the Competent Authority. However, while granting environmental clearance to projects involving forestland, wildlife habitat (core zone of elephant/tiger reserve etc.) and or located within 10 km of the National Park /

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Wildlife Sanctuary (at present the distance of 10 km has been taken in conformity with the order dated 4.12.2006 in writ petition no. 460 of 2004 in the matter of Goa Foundation Vs Union of India), a specific condition shall be stipulated that grant of environmental clearance is subject to their obtaining prior clearance from forestry and wildlife angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further, it will also be categorically stated in the environment clearance that grant of environmental clearance does not necessarily implies that forestry and wildlife clearance shall be granted to the project and that their proposals for forestry and wildlife clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any, based on environmental clearance so granted, in anticipation of the clearance from forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and Ministry of Environment & Forests shall not be responsible in this regard in any manner.

(iv) A copy of the clearance letter, besides others, shall also be endorsed to (i) IGF(FC), MoEF, (ii) IGF(WL), MoEF, (iii) PCCF of respective States and (iv) Chief Wildlife Warden of the State.

Note: There will not be any need to refer the files relating to grant of environmental clearance from IA Division to FC Division and/or Wildlife Division during consideration of proposals under EIA Notification, 2006 as done at present in view of the course of action stipulated at paras 2(i) – (iv) above.

This issues with the approval of the Competent Authority.

(S.K. Aggarwal)
Director

To

All the Officers of IA Division

Copy to:-

1. PPS to AS(JMM)
2. PPS to ADG(F)
3. PPS to ADG (Wildlife)
4. IGF(FC)
5. Advisor (GKP)
6. Advisor (NB)
7. Director (PLA) with a request to issue necessary instructions to all the SEIAAs/SEACs to follow the above instructions.
8. Website of the Ministry.

Issued
1/12/07

Annexure IV
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वन मण्डल अधिकारी
मोरनी--पिजौर।

Mrs Amar Nath Aggarwal.
Investment PVt. Ltd.
S.C.O. No. 10 Sec-2
Panchkula

क्रमांक 2399 दिनांकः- 4-11-09

Application of Section 4 & 5 of PLPA 1900 & Section 38 Indion Forest Act. 1927.

संदर्भ - आपका पत्र क्रमांक 194 दिनांक 27.10.09।

उपरोक्त विषय के सम्बंध में संदर्भांकित पत्र द्वारा भेजे गये राजस्व अभिलेख गाव भगवानपुरा तहसील कालका जिला पंचकूला की नकल जमाबन्दी लगाये गये खसरा न0 183,184,187,176,185,179,174,107,312/108/2 का अवलोकन किया गया, अवलोकन करने पर पाया गया किः-

1. अमरावती इनकलेव कि जो भूमि संलग्न नक्शा में दिखाई गई है सुरक्षित /आरक्षित क्षेत्र में नहीं आती।
2. प्रस्तावित क्षेत्र वन संरक्षण अधिनियम 1900 कि धारा 4 व 5 के अन्तर्गत नहीं आता अपितु यह क्षेत्र भूमि परिक्षण अधिनियम की जनरल धारा 4 अर्न्तगत आती है, इसमें केवल पेड़ काटने पर प्रतिबंध है। पेड़ काटने से पहले वन मण्डल अधिकारी से अनुमति प्राप्त करनी होगी।
3. आपको यह भी स्पष्ट किया जाता है कि प्रस्तावित क्षेत्र से 3.90 कि0मी0 दूरी पर बीड़ शिकारगाह वाईल्ड लाईफ सेन्चुरी तथा 1.60 कि0मी0 की दूरी पर खोलहाय रायतन वाईल्ड लाईफ सेन्चुरी पड़ती है, इसलिए प्रस्तावित क्षेत्र ईक्को सैन्सटिव जोन के अर्न्तगत आता है जिसमें पर्यावरण अधिनियम 1986 के तहत स्वीकृति प्राप्त करनी होगी।
4. यदि कोई अन्य सम्बन्धित अधिनियम /अनुच्छेद नियम/न्यायालय आदेश अनुदेश आदि इस पर लागू होते हैं, तो अधीन जरूरी अनुमति लेना आपकी जिम्मेवारी होगी।

वन मण्डल अधिकारी
मोरनी--पिजौर।